



भारतीय रिज़र्व बैंक / Reserve Bank of India
संपदा विभाग / Estate Department
कोलकाता / Kolkata

ई-निविदा आमंत्रण सूचना (केवल ई-निविदा के माध्यम से)

आरबीआई स्टाफ क्वार्टर, डोवर लेन, कोलकाता (फेज़ II) में 08 खाली अधिकारियों के फ्लैटों (सिविल और आंतरिक) का नवीनीकरण

1. आरबीआई स्टाफ क्वार्टर, डोवर लेन, कोलकाता में फेज़ II) में 08 खाली अधिकारियों के फ्लैटों (सिविल और आंतरिक) का नवीनीकरण के लिए दो भागों (भाग- I और II) में ई-निविदाएं आमंत्रित की जाती हैं। इस कार्य पर **₹43.08 लाख** की लागत आने का अनुमान है और कार्य आदेश जारी होने के 10^{वें} दिन से **90 दिन** के भीतर इसे पूरा किया जाना है।
2. ई-निविदा दस्तावेज एमएसटीसी की वेबसाइट अर्थात www.mstcecommerce.com/eprocn पर 20 नवम्बर 2024 को 17:00 बजे से उपलब्ध होगा। इस ई-निविदा को अनिवार्य रूप से एमएसटीसी वेबसाइट अर्थात www.mstcecommerce.com/eprocn के माध्यम से ही भरना/ऑनलाइन प्रस्तुत करना होगा। इस ई-निविदा को भरने और प्रस्तुत करने की अंतिम तिथि 23 दिसम्बर, 2024 को 11:00 बजे तक है। ई-निविदा के भाग I को 23 दिसम्बर, 2024 को 11:30 बजे या उसके बाद खोला जाएगा। विक्रेताओं द्वारा ई-निविदा प्रस्तुत करने की प्रक्रिया पर विस्तृत दिशानिर्देशों को **निविदा की अनुसूची (एसओटी) और ई-खरीद के लिए महत्वपूर्ण निर्देश** में उल्लिखित किए गए हैं। सहायक दस्तावेजों के साथ ई-निविदा दस्तावेज के भाग I की जांच के बाद, यदि कोई ठेकेदार पात्र नहीं पाये जाते हैं, तो उनकी ई-निविदाएं आगे की प्रक्रिया के लिए बैंक द्वारा स्वीकार नहीं किए जाएंगे।
3. निर्धारित प्रपत्र में भरे और हस्ताक्षरित निविदा दस्तावेज (अर्थात, केवल भाग-I) एमएसटीसी की वेबसाइट पर अपलोड किए जाएंगे। ई-निविदा के भाग-I में प्रस्तावित कार्य के लिए बैंक की मानक तकनीकी और वाणिज्यिक शर्तें और निविदाकारों का कवरींग लेटर शामिल होगा। निविदाकार को एनईएफटी के माध्यम से ₹86,160/- (छियासी हजार एक सौ साट रुपये मात्र) की ईएमडी जमा करनी होगी, एनईएफटी का विवरण: लाभार्थी का नाम: भारतीय रिज़र्व बैंक, कोलकाता; आईएफएससी : RBIS0KLPA01 (बाएं से 5वें और 10वें स्थान पर संख्या शून्य है); खाता सं. 186003001 है। लेनदेन संख्या के साथ अंतरण का प्रमाण (स्कैन प्रति) संलग्न/अपलोड करना होगा। बोलीदाताओं को यह भी सूचित किया जाता है कि वे लेनदेन संख्या के साथ अंतरण के प्रमाण (स्कैन प्रति) को 22 दिसम्बर 2024, 17:00 बजे या उससे पहले estatekolkata@rbi.org.in पर भेजें या बैंक के मानक प्रोफार्मा में एक अनुसूचित बैंक द्वारा जारी अपरिवर्तनीय बैंक गारंटी के रूप में जमा की गई ईएमडी, जो ई-टेंडर फॉर्म में उपलब्ध है, को व्यक्तिगत रूप से संपदा विभाग, भारतीय रिज़र्व बैंक, तीसरी मंजिल, 15 नेताजी सुभाष रोड,

कोलकाता – 700001 में 22 दिसम्बर 2024, 17:00 बजे या उससे पहले जमा करें। पात्र निविदाकर्ता के लिए भाग- II (मूल्य बोली) उसी दिन या अगली तारीख को खोला जाएगा जिसकी सूचना पात्र बोलीदाताओं को पहले से दी जाएगी।

4. आवेदकों/निविदाकर्ताओं को उपरोक्त उल्लिखित वेबसाइट के माध्यम से निविदा में उल्लिखित सभी अनुबंधों/दस्तावेजों को अपलोड करना होगा।
5. बैंक उनके ग्राहकों और बैंकरों से निविदाकर्ता के पिछले प्रदर्शन पर रिपोर्ट प्राप्त करेगा। बैंक निविदाओं के भाग- II को खोलने से पहले उक्त रिपोर्ट का मूल्यांकन करेगा। यदि किसी भी निविदाकर्ता के पास किसी भी समय निविदा प्रक्रिया में भाग लेने के लिए आवश्यक पात्रता नहीं पाई जाती है और/या उसके ग्राहकों और/या उसके बैंकरों से प्राप्त उसकी प्रदर्शन रिपोर्ट असंतोषजनक पाई जाती है, तो बैंक निविदा का भाग-I खुलने के बाद भी उसके प्रस्ताव को अस्वीकार करने का अधिकार सुरक्षित रखता है। बैंक ऐसा करने के लिए कोई कारण बताने हेतु बाध्य नहीं है।
6. बैंक न्यूनतम ई-निविदा को स्वीकार करने के लिए बाध्य नहीं है और किसी भी ई-निविदा को पूर्ण या आंशिक रूप से स्वीकार करने का अधिकार सुरक्षित रखता है। बैंक बिना कोई कारण बताए सभी ई-निविदाओं को अस्वीकार करने का अधिकार भी सुरक्षित रखता है।

स्थान: कोलकाता

दिनांक: नवम्बर 20, 2024

क्षेत्रीय निदेशक
कोलकाता क्षेत्रीय कार्यालय

निविदा की अनुसूची (एसओटी) की अनुसूची

ए. ई-टेंडर सं.	आरबीआई/कोलकाता क्षेत्रीय कार्यालय/संपदा/27/23-24/ईटी /587
बी. निविदा की पद्धति	ई-खरीद प्रणाली (ऑनलाइन भाग I - तकनीकी-वाणिज्यिक बोली और भाग II - मूल्य बोली (www.mstcecommerce.com/eprocn) के माध्यम से
सी. निविदा मूल्य	₹43.08 लाख
डी. पार्टियों को डाउनलोड करने के लिए उपलब्ध एनआईटी की तारीख और समय (निविदा समय देखें)	20 नवम्बर 2024 को 17:00 बजे से
ई. बोली-पूर्व बैठक	ऑफ़लाइन। दिसम्बर 12, 2024 को 11:00 बजे। स्थान - संपदा विभाग, आरबीआई, कोलकाता।
एफ. बयाना जमा-राशि (ईएमडी)	₹86,160/- (छियासी हजार एक सौ साट रुपये मात्र) पैरा 5(ए) के अनुसार एनईएफटी/ बैंक गारंटी (बीजी) के रूप में के रूप में NEFT Details A/c No – 186003001. IFSC CODE – RBIS0KLPA01
जी. ईएमडी जमा करने की अंतिम तिथि और समय	22 दिसम्बर 2024, 17:00 बजे तक
एच. ऑनलाइन तकनीकी-वाणिज्यिक बोली और मूल्य बोली जमा करने के लिए ई-निविदा शुरू होने की तिथि (बोली शुरू करने की तारीख और समय)	20 नवम्बर 2024 को 17:00 बजे से www.mstcecommerce.com/eprocn
आई. तकनीकी-वाणिज्यिक बोली और मूल्य बोली जमा करने के लिए ऑनलाइन ई-निविदा की समाप्ति (दिनांक और समय)	23 दिसम्बर, 2024 को 11:00 बजे तक
जे. भाग I (तकनीकी-वाणिज्यिक बोली) खोलने की तिथि और समय	23 दिसम्बर, 2024 को 11:30 बजे या उसके बाद
के. भाग II (वित्तीय बोली) खोलने की तिथि और समय	मेल/संदेश के माध्यम से सूचित किया जाएगा
एल. लेनदेन शुल्क	ई-खरीद में भागीदारी के लिए शुल्क एमएसटीसी गेटवे/एनईएफटी/आरटीजीएस के माध्यम से एमएसटीसी लिमिटेड के पक्ष में या मेसर्स एमएसटीसी लिमिटेड द्वारा सूचित किए गए अनुसार मेसर्स एमएसटीसी लिमिटेड को दिया जाएगा।
एम. पोर्टल से डाउनलोड हेतु निविदा शुल्क	शून्य

SCHEDULE OF TENDER (SOT)

a. e-Tender no	RBI/Kolkata Regional Office/Estate/27/24-25/ET/587
b. Mode Of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through www.mstcecommerce.com/eprocn)
c. Tender Value	₹43.08 lakh
d. Publication of NIT in press or letter /e-mail of intimation in case of empanelled bidders), Bank's website and e-procurement portal and uploading tender on the e-procurement portal www.mstcecommerce.com	November 20, 2024 from 17:00 hrs. onwards
e. Availability of tenders for viewing	December 10, 2024
f. Pre-Bid meeting	Offline. December 12, 2024 at 11:00 hrs. Venue - Estate Department, RBI, Kolkata.
g. Publication of minutes of pre-bid meeting / addendum, if any	On or before December 13, 2024
h. Earnest Money Deposit	₹86,160/- (Rupees Eighty six thousand one hundred sixty only) in the form of NEFT/DD or BG as per para 5(a) of the tender under General Rules and Instructions to the Bidders. NEFT Details A/c No – 186003001. IFSC – RBIS0KLPA01
i. Last date of submission of EMD	December 22, 2024 till 17:00 hrs.
j. Date of Starting of e-Tender for submission of on line Techno-Commercial Bid and price Bid at (Start Bid Date & Time) www.mstcecommerce.com/eprocn	November 20, 2024 from 17:00 hrs. onwards
k. Date & Time of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid (Close Bid Date & Time)	December 23, 2024 at 11:00 hrs.
l. Date & Time of Opening of bid (both Techno-Commercial & financial Bid)	On or after 11:30 hrs., December 23, 2024
m. Date & Time of Opening of Part I and Part II	Part II of the online tender will be opened on the same day or on subsequent date which will be intimated to the bidder in advance.
n. Transaction Fee	Charges for participation in e-procurement will be made to M/s MSTC Ltd. Through MSTC Gateway/NEFT/RTGS in favour of MSTC Limited or as advised by M/s MSTC Ltd.
o. Tender Fees for download from portal	Nil.

DISCLAIMER

Reserve Bank of India, Estate Department, Kolkata has prepared this document to give background information on the work to the interested parties. While Reserve Bank of India has taken due care in the preparation of the information contained herein and believe it to be in order, neither Reserve Bank of India nor any of its authorities or any of their respective officers, employees give any warranty or make any representations, express or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so, and they do not rely only on the information provided by RBI in submitting the Tender. The information is provided on the basis that it is non – binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents or advisors.

Reserve Bank of India reserves the right not to proceed with the work or to change the configuration of the work, to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest.

No reimbursement of cost of any type will be paid to persons or entities expressing interest. Any amendments / corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website and will not be published in the newspaper.

Important instructions for E-Tendering

This is an e-procurement event of MSTC LTD. You are requested to read the terms & conditions of this tender before submitting your online tender. Bidders who do not comply with the conditions with documentary proof (wherever required) will not qualify in the Tender for opening of price bid.

Process of E-tender:

1.

A) Registration: The process involves vendor's registration with MSTC eProcurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC/RBI is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

SPECIAL NOTE: THE PRICE BID AND THE COMMERCIAL BID HAS TO BE

SUBMITTED ON-LINE ONLY AT www.mstcecommerce.com/eprocn (Version 3)

1) Vendors are required to register themselves online with

www.mstcecommerce.com → e-Procurement → PSU/Govt depts → Select RBI Logo →

Register as Vendor → Filling up details and creating own user id and password → Submit

2) Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact RBI/MSTC, (before the scheduled time of the e- tender).

Contact Persons (MSTC Ltd – During Office Hours only):

HO Central Help Desk: (For vendors)- Phone Number :07969066600

helpdeskho@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails)

Availability: 9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc.

Shri. Sabyasachi Mukherjee - 7278030407

Email id: smukherjee@mstcindia.co.in

Shri. Kranti Kumar– 9174009882 Email id: kkkumar@mstcindia.co.in

MSTC Help Line:9499054101/2/3/4.

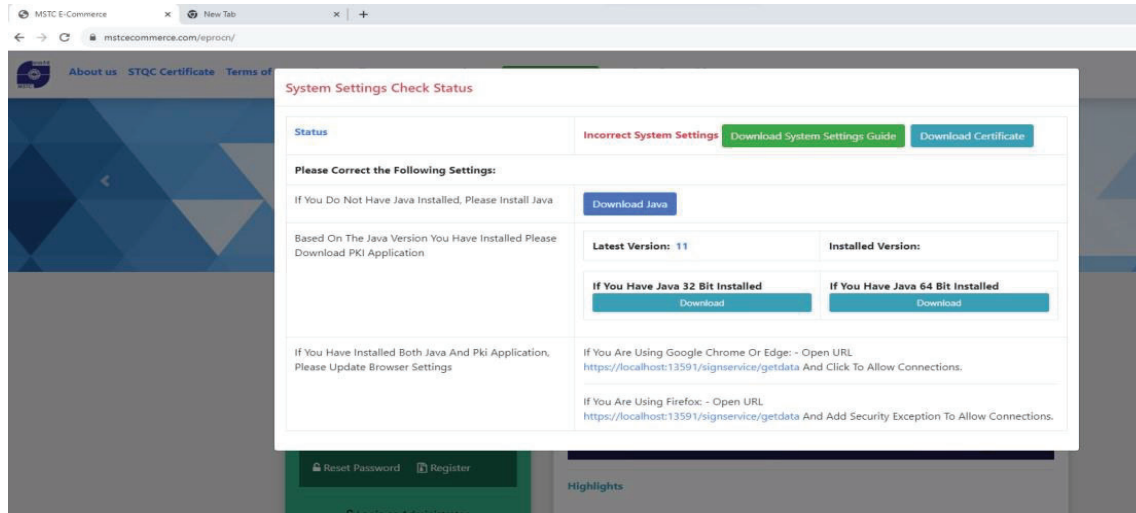
Email id : helpdesk@mstcindia.co.in

Vendors are required to register themselves online with www.mstcecommerce.com/eprocn

Register as Vendor -- Filling up details and creating own user id and password Submit. For further details, go to Download Guide / Video / Registration Guide.

B) System Requirement:

For details, vendor may refer to the **DOWNLOAD SYSTEM SETTING GUIDE** available <https://www.mstcecommerce.com/eprocn>



2. Special Note towards Transaction fee: The vendors shall pay the transaction fee using “Transaction Fee Payment” Link against the specific tender in the “Bid Floor”/through the “Pay Transaction fee” in “Event catalog” through their login. Service Provider / Contractor / Vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, Service Provider / Contractor / Vendor shall generate a challan by filling up a form. Service Provider / Contractor / Vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, Service Provider / Contractor / Vendor shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC’s designated bank account, the transaction fee shall be auto authorized.

Transaction fee is non-refundable. A vendor will not have the access to online e- tender without payment of the transaction fee.

NOTE: Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

3. Information about tenders / corrigenda shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with the MSTC Ltd. Vendors are also requested to ensure validity of their class III signing and encryption type of DSC (Digital Signature Certificate).

4. E-tender cannot be accessed after the due date and time mentioned in NIT (Notice inviting tender).

5. Bidding in E-tender:

Note: Vendors are instructed to use Upload Documents link in My menu to upload documents in document library. Multiple documents can be uploaded. Maximum size of single document for upload is 5 MB.

Once documents are uploaded in the library, vendors can attach documents through Attach Document link against the particular e-Tender. Please note that if the documents are not attached to any e-Tender, the same cannot be downloaded by RBI and it will be deemed that the vendor has not submitted the documents. For further assistance please follow instructions of vendor guide.

- a) Bidder(s) need to submit necessary EMD, E-Tender fees (If ANY) and Transaction fee separately for the e-tender. Transaction fees if any are non-refundable. No interest will be paid on EMD. EMD of the unsuccessful bidder(s) will be refunded by RBI.

Transaction fee is non-refundable.

A vendor will not have the access to online e-tender without making the payment towards transaction fee.

NOTE: Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

- b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid.

The bidder(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website www.mstcecommerce.com → e-procurement → New Common Portal → Bid Floor Manager→ live event → Selection of the live event→ Transaction fee->Common terms->Attach Documents->Price Bid.

Please Note: The vendor after successful remittance of the transaction fees and EMD details, will get the attach documents and common terms tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the attach documents and/or saving common terms step is unsuccessful, the tabs for saving lot specific terms and submitting price bid would be disabled. The status of whether the same is successful/pending would be displayed in the bid status button.

- c) First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to filled up and then bidder should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission" button to register their bid

NOTE: - After clicking the final submission "Delete bid" option would be shown. If the vendor wants to delete the bid after final submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.

- d) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.

e) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.

- f) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.

<p>g) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work. Such successful tenderer shall be called hereafter SUPPLIER/CONTRACTOR.</p> <p>h) It is mandatory that all the bids are submitted with class III signing and encryption type of digital signature certificate otherwise the same will not be accepted by the system.</p> <p>i) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.</p> <p>j) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the e-Tender.</p> <p>k) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.</p>

Important Note

THIS IS A LIMITED TENDER ENQUIRY ONLY THOSE BIDDERS/VENDORS WHO ARE EMPANELLED AS VENDORS WITH RBI FOR SUCH WORKS GIVEN BELOW UNDER THE SECTION- , TRADE- , CATEGORY – OF LIST OF EMPANELLED VENDORS FOR THE PERIOD 2024 - 27 ARE ELIGIBLE TO PARTICIPATE IN THIS TENDER .BIDDERS ARE ADVISED TO CHECK THEIR ELIGIBILITY FOR THIS TENDER BEFORE PARTICIPATING



RESERVE BANK OF INDIA
ESTATE Department
KOLKATA – 700001

Name of Work: Renovation (Civil & Interior) of 08 vacant Officers' flats at Dover Lane, RBI, Kolkata (Phase II)

INDEX

Sl. No	PARTICULARS	NOS.
1	Index	8
2	Form of Tender	9 - 10
3	Articles of Agreement	11 - 14
4	General Instructions to Tenderers and special conditions	15 - 19
	i) Conditions herein before referred to	20 – 36
	ii) Special Conditions	37 - 39
	iii) Safety Code	40 - 41
5	Appendix herein before referred to	42
6	List of Materials of Approved Brand/ Manufactures.	43
7	General Specifications	44 - 45
8	Proforma of Bank Guarantee for Earnest Money Deposit / BID - ANNEXURE-I, Proforma of Bank Guarantee for Security Deposit - ANNEXURE-II	46 - 49
9	Proforma of Computerized MB - ANNEXURE-III, Performa for Undertaking / Declaration/Certificate by the Bidder regarding country sharing land border with India - ANNEXURE-IV Proforma for undertaking regarding debarment by public institution(s)-ANNEXURE -V	50 - 52
10	Proforma of Bank Guarantee for Performance of the contract in respect of items of work for which the tenderer have quoted low/unworkable rates- ANNEXURE- VI	53 - 55
11	Schedule of Quantities	56 - 64

FORM OF TENDER

To
The Regional Director
Reserve Bank of India
Estate Department,
Kolkata- 700001

Place:

Date:

Dear Sir,

Having examined the drawings, specifications, designs and schedule of quantities relating to the works specified in the memorandum hereinafter set out and having examined the site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the tender, I/ We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached schedule of quantities and in accordance in all respects with the specifications, designs, drawings and instructions in writing referred to in conditions of tender, the Articles of Agreement, Special Conditions, Schedule or Quantities and Conditions of Contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

MEMORANDUM

(a)	Description of work	Renovation (Civil & Interior) of 08 vacant Officers' flats at Dover Lane, RBI, Kolkata (Phase II)
(b)	Estimated cost	₹43.08 lakhs
(c)	Earnest Money	₹86,160/- (Rupees Eighty six thousand one hundred sixty only)
(d)	Percentage, if any, to be deducted from each bill as RMD	5 % from each bill
(e)	Performance Bank Guarantee	5% of contract value
(e)	Time allowed for completion of work	90 days from the 10 th day of issue of work order. However, rates shall remain valid for period of one year from the date of opening of Part II of Tender.
(f)	Liquidated damages	The recovery of Liquidated Damages shall be at the rate of 0.25% of Estimated Cost per week subjected maximum to 10% of the contract value.

2. We agree to keep the tender open for the validity period of the tender and not to make any modification in its terms and conditions during the validity period or any other extended period as agreed mutually.
3. A sum of ₹86,177/- (Rupees eighty six thousand one hundred seventy seven only) is hereby forwarded/uploaded in the form as specified in the tender document as Earnest Money Deposit. If I/We, fail to furnish the prescribed performance bank guarantee within the prescribed period, I/We agree that the Reserve Bank of India or its successors, in office shall without prejudice to any other right or remedy, be at liberty to forfeit the said earnest money deposit absolutely. Further, if I/We fail to commence work as specified, I/ We agree that Reserve Bank of India or its successors in office shall without prejudice to any other right or

remedy available in law, be at liberty to forfeit the said performance guarantee absolutely. The said Performance Guarantee shall be a guarantee to execute all the works referred to in the tender document upon the terms and conditions contained therein.

4. Further, I/We agree that in case of forfeiture of Earnest Money Deposit or Performance Bank Guarantee as aforesaid, I/We shall be debarred from participation in the re-tendering process of the work.
5. I/We hereby declare that I/We shall treat the tender documents, drawings and other records connected with the work as secret/confidential documents and shall not communicate information/derived therefrom to any person other than a person to whom I/We am/are authorized to communicate the same or use the information in any manner prejudicial to the safety of the Reserve Bank of India.
6. Should this tender be accepted, I/We hereby agree to abide by and fulfill the terms and provisions of the said Conditions of Contract annexed hereto so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India the amount mentioned in the said conditions.

7. Our bankers are (Name and full address):

(i)	
(ii)	

The names of partners of our firm are: -

(i)	
(ii)	

Name of the partner of the firm authorized to sign.	
OR	
Name of person having Power of Attorney to sign the contract. (Certified true copy of the Power of Attorney should be attached)	

Yours faithfully,

Signature of Bidder with Seal

Signatures and addresses of witnesses

	Signature	Address
(i)		
(ii)		

ARTICLES OF AGREEMENT

ARTICLES OF AGREEMENT made the _____ day of _____ between the Reserve Bank of India having its Central office at Mumbai – 400 001 (hereinafter called “The Bank”) of the one part and _____ (herein after called the “contractor”) of the other part.

WHEREAS THE Bank is desirous of carrying out ‘**Renovation (Civil & Interior) of 08 vacant Officers’ flats at Dover Lane, RBI, Kolkata (Phase II)**’ has caused Drawing and Bills of Quantities showing and describing the work to be done to be prepared by or under the direction of Bank’s Engineer.

AND WHEREAS the contractor has agreed to execute upon and subject to the conditions set forth herein and to the conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as “the said Conditions”) the works shown upon the said Drawings and / or described in the said Specification and included in the Schedule of Quantities at the respective rate therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as “the said Contract Amount”).

NOW IT IS HEREBY AGREED AS FOLLOWS

1. In consideration of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Specifications and the Schedule of Quantities.
2. The Bank shall pay the contractor the said Contract Amount or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.
3. The term “Bank’s Engineer” in the said condition regarding execution of the work, quality of construction, quality of materials, progress and completion of the project etc. shall mean the Deputy General Manager (Technical), or any other person designated for the purpose by the Reserve Bank of India. As far as the operation of the provision under clause 34 of the contract viz. clause relating to settlement of disputes through arbitration, the term “Bank’s Engineer” shall be read as General Manager / Officer – in-charge, of the Estate Department, Reserve Bank of India, Kolkata.
4. The said Conditions and Appendix thereto shall be read and construed as forming part of this Agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions perform the agreements on their part respectively in the said Conditions contained.
5. The plans, agreement and documents mentioned herein shall form the basis of this contract.
6. This Contract is neither a fixed lump sum Contract nor a piece Work Contract, but it is a Contract to carry out the work in respect of ‘**Renovation (Civil & Interior) of 08 vacant Officers’ flats at Dover Lane, RBI, Kolkata (Phase II)**’ to be paid for according to actual measured quantities at the rates contained in the Schedule of quantities or as provided in the said Conditions.
7. The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works, installation of sanitary work and fittings, permanent water supply, electrical installations, fittings, and other ancillary works in the manner laid down in the said Conditions,

and shall make good any damages done to walls, floors, etc. after the completion of such works.

8. The Bank reserves to itself the right of altering the Drawings and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this Contract.
9. The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment's etc., which may come to the possession or knowledge of the Contractor during discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any of the works in any trade or technical paper or elsewhere without the previous written consent of the Bank. The Contractor shall indemnify the Bank for any loss suffered by the Bank because of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Bank shall be entitled to claim damages and pursue legal remedies. The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.
10. Time shall be considered as the essence of this Contract and the Contractor hereby agrees to commence the work soon after the site is handed over to him or from tenth day after the date of issue of formal works order as provided for in the said Conditions whichever is later and to complete the entire work within specified time period subject nevertheless to the provisions for extension of time.
11. All payments by the Bank under this contract will be made only at Kolkata.
12. All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Kolkata and only Courts in Kolkata shall have jurisdiction to determine the same.
13. The several parts of this Contract have been read by the Contractor and fully understood by the Contractor.
14. The contractor/agency shall be solely responsible for full compliance with the provision of Sexual harassment of Women at work place under Prevention, Prohibition and Redressal Act 2013. In case of any complaint of sexual harassment against its employee within the premises of Bank, the complaint will be filed before the Internal Complaints Committee constituted by the contractor/agency and the contractor/agency shall ensure appropriate action under the said Act in respect of the complaint.
 - (a) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the bank.
 - (b) The contractor shall be responsible for any monetary compensation that may need to be paid in case of incident involves the employee of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.
 - (c) The contractor shall be responsible for educating its employees about the prevention of sexual harassment at work place and related issues.
 - (d) The contractor shall provide a complete and updated list of its employees who are deployed within the bank's premises.

15. Contractors shall comply with minimum wage Act and labour Act in force. Notices/penalty, if any, issued/ imposed by any statutory bodies in the work due to lapses by the contractor in complying with the statutory norms/ requirements shall be paid by the contractor, without any claim to the Bank.

IN WITNESS WHERE OF the Bank and the Contractor have set their respective hands to these presents and two duplicates thereof the day and year first hereinabove written. (If the Contractor is a partnership or an individual).

IN WITNESS WHERE OF the Bank has set its hands to these presents through its duly authorized officials and the Contractor has caused its common seal to be affixed hereunto and the said two duplicates/ has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written, (If the Contractor is a Company).

Signature Clause

SIGNED AND DELIVERED BY THE
Reserve Bank of India by the hand of

Shri

(Name and designation)

In the presence of witnesses

(1)

Address.....

(2)

Address.....

SIGNED AND DELIVERED BY

If the party is a partnership firm or an individual should be signed by all or on behalf of all the partners

(1)

Address.....

(2)

Address

Witnesses

The COMMON SEAL OF:
Was hereunto affixed pursuant to the Resolutions passed by its Board of Directors at the meeting held

OnIn the
Presence of

(1)

(2)

Directors who have signed these presents
in token thereof in the presence of

(1)

If the contractor signs under its common
seals, the signature clause should tally with
the sealing clause in the Articles of
Association

(2).....

If the Contractor is signing by the hand of
power of attorney, whether a company or
individual

GENERAL INSTRUCTIONS TO CONTRACTORS AND SPECIAL CONDITIONS

Online e-tenders are invited for **Renovation (Civil & Interior) of 08 vacant Officers' flats at Dover Lane, RBI, Kolkata (Phase II)**

1. The tenders shall be submitted in online manner at MSTC E-commerce web site.
 2. Bids in Two bid system :- The e-tender in two parts (Part I comprising of duly filled tender part I, EMD, technical bid/details, literature etc. and Part II comprising of duly filled-in e- tender part II) should be submitted online as e-Tender using digital signature not later than the date and time of submission of tender/bid on line . No tender will be accepted after the specified date and time for submission of tender under any circumstances whatsoever. Bids shall be submitted online only and those received in physical form will not be entertained.
 3. Tenders shall remain open to acceptance by the Bank for a period of three months from the date of opening part-I of the tender which period may be extended by mutual agreement and the contractors shall not cancel or withdraw the tender during this period. The quoted rates shall be valid for a period of one year from the date of opening of tender part I.
 4. The Reserve Bank of India does not bind itself to accept the lowest or any tender and reserves to itself the right to accept or reject any or all the tenders, either in whole or in part without assigning any reasons for doing so.
- 5 (a). Tenderers shall pay as earnest money a sum of ₹86,160/- by a NEFT/Demand Draft (DD) or Bank Guarantee (BG) drawn on a scheduled Bank in favour of **Reserve Bank of India, Kolkata, payable at Kolkata** and the Bank Guarantee toward EMD shall be suitably extended, if necessary. A tender, (Part – I) which is not accompanied by such earnest money will not be considered. The earnest money will be returned to the tenderer if his tender is not accepted but without any interest. EMD shall be paid through NEFT, details of NEFT: Beneficiary name: Reserve Bank of India, Kolkata; IFSC: RBIS0KLP01 (Numeric Zero at 5th and 10th place from left); A/c no. 186003001. Proof of remittance with transaction number (scanned copy) shall be attached / uploaded. The bidders are also advised to send the proof of remittance with transaction number (scanned copy) to estatekolkata@rbi.org.in before 17:00 Hrs. on December 22, 2024 or EMD shall be deposited in the form of an irrevocable Bank Guarantee issued by a scheduled Bank in the Bank's standard proforma which is available in the e-Tender form, needs to be submitted in person to Estate Dept. Reserve Bank of India, 3rd Floor, 15 N.S. Road, Kolkata – 700 001 before 17:00 Hrs. on December 22, 2024.

(b) Under no circumstances, Earnest Money Deposit will be accepted in any other form than mentioned under 5(a) above.

Forfeiture of EMD

EMD will be forfeited in the following situations:

- If the vendor/contractor withdraws bid after opening of the commercial bid
- If the vendor/contractor fails to commence the work awarded to him/her within the prescribed time limit.

Refund of EMD

- Earnest Money Deposit of all tenderers other than successful tenderer shall be refunded on expiry of bid validity (including extended validity) or on award of work to the successful tenderer whichever is earliest.
- Earnest Money deposited by the successful tenderer shall either be retained as security deposit or be refunded on obtaining a Performance Bank Guarantee for the specified amount from the successful tenderer where so stipulated in the tender.

(c) The Earnest Money Deposit of ₹86,160/- paid in the form of NEFT/DD or Bank Guarantee (BG) drawn on a scheduled Bank in favour of **Reserve Bank of India, Kolkata, payable at Kolkata** shall remain un-discharged for such period as may be specified for keeping the tender open.

(d) **Performance Bank Guarantee (PBG) as security deposit:** On award of the work, the successful tenderer shall furnish an amount equal to 5% (Five percent) of the contract value in the form of a Performance Bank Guarantee (PBG) from any scheduled Bank in the form prescribed by the Bank as per **Annexure II** towards security deposit for the due fulfilment of the contract. This Performance Bank Guarantee (PBG) shall be initially valid for a period of contract duration plus three (3) months and shall be suitably extended till final completion of the work plus three (3) months in case of extension of contract period. The Bank Guarantee towards the Earnest Money Deposit (EMD) furnished at the time of submission of tender will be returned after submission of the PBG.

i) Such Performance Bank Guarantee (PBG) should be submitted to the Bank within 14 days of the issue of work order.

ii) Maximum allowable extension of time for submission of Performance Bank Guarantee beyond the period specified in above without penalty – 7 days.

iii) Maximum allowable extension of time for submission of Performance Bank Guarantee beyond the period specified in above, charge for delay submission of Performance Bank Guarantee shall be recovered from the bill of contractor at Bank Rate.

(e) **Retention Money Deposit (RMD):** In addition to the Performance Bank Guarantee above, as further security for the due fulfillment of the contract by the Contractor, 5% of the value of the work done will be deducted by the RBI from each payment to be made to the Contractor towards Retention Money. This total amount (Performance Bank Guarantee + Retention Money) will be termed as Security Deposit. RBI will release the Performance Bank Guarantee after completion of work and the remaining Security Deposit after rectification of the defects pointed out during the Defects Liability Period. The amounts retained by the RBI shall not bear any interest.

6. All compensation or other sums of money payable by the contractor to the Bank under the terms of this Contract may be deducted from his earnest money and security deposit if the amount so permits and the contractor shall unless such deposit has become otherwise payable within ten days after such deductions make good in cash the amount so deducted.

7. The Contractor shall not assign the Contract. He shall not sublet any portion of the contract except with the written consent of the Bank. In case of breach of these conditions, the Bank's Engineer shall serve a notice in writing on the Contractor rescinding the contract whereupon the security deposit shall stand forfeited to the Bank, without prejudice to his other remedies against the Contractor.

8. The Contractor shall carry out all the work strictly in accordance with drawing, details and instructions of the Bank's Engineer if in the opinion of Bank's Engineer and the structural Consultant change have to be made in the design and they desire the Contractor to carry out the same, the

contractor shall carry out the same without any extra charge. The Bank's Engineer's/Bank's decision in such cases shall be final and shall not be open to arbitration.

9. A Schedule of probable Quantities in respect of each work and Specifications accompany these Special Conditions. The Schedule of probable Quantities is liable to alterations by omissions, deductions or additions at the discretion of the Bank's Engineer. Each tender should contain not only the rates but also the value of each item of work entered in a separate column and all the amounts quoted against various items should be totaled in order to show the aggregate value of the entire tender.

10. The contractors must obtain for himself on his own responsibility and at his own expense all the information which may be necessary for the purpose of making a tender and for entering into a contract and must examine the drawings, inspect the site of the work, acquaint himself with all local conditions, means of access of the work, nature of the work and all matters pertaining thereof.

11. The rates quoted in the tender shall include all charges for clearing of site before commencement as well as during and after completion, fencing, hoarding, plant and equipment, storage sheds, watching and lighting by night as well as day including Sundays and Holidays, temporary, protection of the public and safety of adjacent roads, streets, cellars, vaults, ovens, pavements, walls, houses, buildings and all other erections, matters or things and the Contractor shall take down and remove any or all such centering, scaffolding, staging etc., as occasion shall require or when ordered to do so, and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of Bank's Engineer s. The rates quoted shall be deemed to be for the finished work to be measured at site. The rates shall also be firm and shall not be subject to exchange variations, labour conditions, fluctuations in railway freights or any conditions whatsoever. Contractors must include in their quote, any other tax and/or other levy levied by the Central Government or any State Government or local authority, if applicable. The rates shall be including applicable GST. No claim in respect of GST or other tax duty or levy whether existing or future shall be entertained by the Bank except if changed by the Central Govt., State Govt or local authorities during the contract period.

12. The Contractor should note that unless otherwise stated the tender is strictly on item rate basis and his/her attention is drawn to the fact that rates for each item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the Contract. No claim shall be entertained on this account. However, during actual execution of work if the quantities of any of the items of work exceeds by more than 25% of the tender quantities, the quantities of such items executed, by the authority of the Bank's Engineer of the project in excess of 25% of the tender quantity shall be considered as an extra item of work for which the contractor shall submit fresh rates supported by rate analysis worked CPWD or on the actual cost basis plus 15% towards establishment charges, contractor's overhead and profit. The rate for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices of materials and labour rates as per escalation formula, if any, given in the tender.

13. Time allowed for carrying out the work is **90 days which shall be reckoned from the 10th day of issue of the work order**. However, rate shall remain valid for one year from the date of opening of Part II of tender. If the contractor fails to complete the work within the specified period they/he/she shall be liable to pay LD at the rate of 0.25 % per week of estimated amount or contract amount whichever is less subject to a maximum of 10% contract amount for the entire work. The contractor shall before commencing the work shall prepare a detailed work programme and submitted within 7 days of time from date of award of the work, which shall be got approved by the Bank's Engineer.

14. The successful contractor is bound to carry out any or all items of work necessary for the completion of the job even though such items are not included in the quantities and rates, Schedule

of instructions in respect of such additional items and their quantities will be issued in writing by the Bank's Engineer.

15. The successful contractors should co-operate with the other contractors if appointed by the Bank so that the work shall proceed smoothly with the least possible delay and to the satisfaction of the Bank's Engineer.

16. The contractor shall bear in mind that all the work shall be carried out strictly in accordance with the specifications made by Bank's Engineer and also in compliance of the requirements of the local public authorities and to the requirements of the Bank and no deviation on any account will be permitted.

17. The successful tender should make his own arrangement to obtain all materials required for the work. The samples and the literature so submitted by the successful contractors shall be retained till the completion. If not submitted the materials shall be as approved by the Bank. Sample of all materials quoted for the illustrations with descriptive literature on the same shall be submitted by the successful contractor.

18. The Contractor shall strictly comply with the provision of safety code annexed hereto.

19. The Security deposit of the successful contractor will be forfeited if he/they fails to comply with any of the conditions of contract.

20. The different equivalent brands are specified on approved material schedule. The selection of the brand is entirely as per Bank's discretion. Only such brand will be allowed to use/consume in work as per the given manufacturer's specifications. The contractor shall note this condition while quoting.

21. Compliance with the Rule 144 (xi) of GFR 2017 inserted vide Office Memorandum (OM) F. No.6/18/2019-PPD dated July 23, 2020 issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India, the Public Procurement Orders issued in furtherance thereto, and their subsequent revisions shall be mandatory. In this regard, Bidder shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorized signatory in the format given at **Annexure IV**. If the Undertaking / Declaration / Certificate submitted by the bidder is found to be false, his/her/its tender / work order will be immediately terminated, and legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit may be initiated and the Bank may also debar the bidder from participating in the tenders invited by the Bank in future.

22. Debarment of firms from bidding:

A bidder is liable for debarment/disqualification from bidding on the following grounds:

- (i). If it is determined that the bidder has committed the following acts or omissions in contravention of the code of integrity:
 - a. making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process.
 - b. any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained or an obligation avoided.
 - c. any collusion, bid rigging or anticompetitive behavior that may impair the transparency, fairness and the progress of the procurement process.

d. improper use of information provided by the procuring entity to the bidder with an intent to gain unfair advantage in the procurement process or for personal gain.

e. any financial or business transactions between the bidder and any official of the procuring entity related to tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly.

f. any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process.

g. obstruction of any investigation or auditing of a procurement process.

h. making false declaration or providing false information for participation in a tender process or to secure a contract;

i failed to disclose conflict of interest.

j failed to disclose any previous transgressions made in respect of the provisions of sub-clause (i) with any public institution / entity in India or any other country during the last three years or of being debarred by any public procuring institution / entity.

(ii). For any actions or omissions by the bidder other than violation of code of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of sub-standard material, non-supply of material, abandonment of works, sub-standard quality of works, failure to abide terms of the tender etc.

(iii). If the bidder has been convicted of an offence— (a) under the Prevention of Corruption Act, 1988; or (b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract.

(iv). In this regard, Bidder shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorized signatory in the format given at **Annexure V.**

23. I/We hereby declare that I /We have read and understood the above instructions for the guidance of contractors.

Place:

Date:

Signature of Contractor with name, & seal

Address:

E-mail:

Phone:

THE CONDITIONS HERE IN BEFORE REFERRED TO

- Interpretation of Clause 1. In the contract (as hereinafter defined) constructing these Conditions, the specifications, Schedule of Quantities and Contract Agreement, the following words an expression shall have the meaning therein assigned to them except where the subject or context otherwise requires:
- (a) "Bank" Shall mean The Reserve Bank of India and shall include its assigns successors.
- (b) "Contractor" in the case of a partnership firm "Contractor" shall mean.....and partners in the name and style of.....and having a place of business atand shall include the partners for the time being of the said firm the legal representatives of a deceased partner.
- In the case of Individual "Contractor" shall mean Shri trading in the name and style ofand shall include its heirs, successors and legal representatives.
- In the case of company "Contractor" shall mean a company incorporated under19..... / 20..... and having its registered office at and shall include his successors and assigns.
- (c) "Engineer " Shall means the person appointed by the Bank to act as Engineer for the purpose of the contract and named as such in the conditions.
- (d) "Site" Shall mean the site of the contract works including any building and erection thereon and any other land (inclusively) as aforesaid allotted by the Bank for the Contractor's use.
- (e) "This Contract" Shall mean the Articles of Agreement, the Special conditions, the Conditions (part I and II), the Tender, the letter of acceptance, the Appendix, the Schedule of quantities and Specification and such further documents as may be expressly incorporated in the letter of acceptance or article of agreement attached hereto and duly signed.
- (f) "Specification" Means the specification of the works included in the Contract and any modification thereof or addition thereto made or submitted by the Contractor and approved by the Engineer.
- (g) "Bill/ Schedule of Quantities " Means the priced and completed bill of quantities forming the part of Tender
- (h) "Tender" Means the Contractor's priced offer to the Bank for the execution and completion of the works and remedying of any defects therein in

accordance with the provisions of the contract, as accepted by the letter of acceptance.

- (i) "Letter of acceptance" of Means the formal acceptance by the Bank of the tender
- (f) "Notice in writing" in Or written notice shall mean a notice in written, typed or printed characters sent (unless delivered personally or otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post it would have been delivered.
- (f) "Act of Insolvency" of Shall mean any Act of insolvency as defined by the Presidency Town Insolvency Act or the Provincial Insolvency Act or any Act amending such original.
- (g) "Net Prices" If in arriving at the contract amount the Contractor shall have added to or deducted from the total of the items in the Tender any sum, either as a percentage or otherwise, then the net price of any item in the tender shall be the sum arrived at by adding to or deducting from the actual figure appearing in the Tender as the price of that item a similar percentage or proportionate sum provided always that in determining the percentage or proportion of the sum so added or deducted by the Contractor the total amount of any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or accounts shall be held to mean rates or prices so arrived at.
- (h) "The Works" **Renovation (Civil & Interior) of 08 vacant Officers' flats at Dover Lane, RBI, Kolkata (Phase II)**
- Scope of Contract of 1. The contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of Bank's Engineer. The Bank's Engineer may in his absolute discretion and from time to time issue further drawing and/or written instructions, details directions and explanations which are hereafter collectively referred to as "Bank's Instructions" in regard to: -
- (a) The variation or modification of the design, quality or quantity of works or the addition or omission or substitution of any work.
 - (b) Any discrepancy in the Drawings or between the Schedule of Quantities and/ or Drawings and/or Specification.
 - (c) The removal from the site of any material brought thereon by the Contractor and the substitution of any other material therefore.
 - (d) The removal and/or re-execution of any works executed by the Contractor.
 - (e) The dismissal from the works of any persons employed thereupon.
 - (f) The opening up for inspection of any work covered up.
 - (g) The amending and making good of any defects under clause 19 thereof. The Contractor shall forthwith comply with and duly execute any work comprised such Bank's Engineer's instructions provided always that

verbal instructions directions and explanations given to the Contractor or his representative upon the works by the Bank's Engineer 's shall, if involving a variation, be confirmed in writing by the Contractor within seven days, and if not dissented from in writing within a further seven days by Bank's Engineer 's such shall be deemed to be Bank's Engineer's instructions within the scope of the Contract.

Variations to be approved by the Bank 2. The Contractor shall submit a statement to variations giving quantity and rates duly supported by analysis of rates, vouchers, etc. The rates on scrutiny and final acceptance by Bank shall form a supplementary tender. The Bank shall not be liable for payment of such variations until these statements are sanctioned by it.

Drawings, Schedule of Quantities and Agreement of 3.The Contract shall be executed in duplicate and the Bank's Engineer, the Bank and the Contractor shall be entitled to one executed copy of each for his use. The Contractor on the signing hereof shall be furnished by the Bank's Engineer free of cost one copy of each of the said Drawings and of the specification and one copy of all further Drawings issued during the progress of the works. Any further copies of such Drawings required by the Contractor shall be paid for by him. The contractor shall keep one copy of all Drawings on the works and the Bank's Engineer or his representative shall at all reasonable times have access to the same. Before the issue of the final certificate to the Contractor he shall forthwith return to the Bank's Engineer all Drawings and Specifications. The quoted rates shall be valid for one year from the date of opening of tender Part II.

Contractor to provide everything necessary at his cost 4. The contractor shall provide at his cost everything necessary for the proper execution of the work according to the intent and meaning of the drawing. Schedule of quantities and specification taken together with whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from and if the contractor finds any discrepancy in the drawings or between the drawings schedule of quantities and specifications he shall immediately and in writing refer same to the Bank's Engineer who shall decide which is to be followed.

Authorities, notices and patents 5. The contractor shall conform to the provisions of any Act of the legislature relating to the works and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and/or authorities with whose, systems the structure is proposed to be connected, and shall, before making any variations form the drawings or Specifications that may be necessitated by so conforming, give to the Bank's Engineer written notice, specifying the variation proposed to be made and the reason for making it and apply for instruction thereon. In case the Contractor shall not within ten days receive such instructions, he shall proceed with the work conforming to the provisions, regulations, or by-laws in question, and any variation so necessitated shall be dealt with under Clause 13 thereof.

The Contractor shall bring to the attention of the Bank's Engineer all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority, or to any public office all fees that may be properly chargeable in respect of the works, and lodge the receipts with the Bank's Engineer.

The contractor shall indemnify the Bank against all claims in respect of patent rights, and shall defend all action arising from such claims, and shall himself pay all royalties, license fees, damages, cost and charges of all and every sort that may be legally incurred in respect thereof.

- Setting out of works. 6. The Contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions, and alignment of all parts thereof and got approved prior to proceeding of the work. If the contractor fails in their role, any errors/defects it shall be rectified at his own expense to the satisfaction of the Bank's Engineer.
- Materials & workmanship to conform to description 7. All materials and workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or Specifications and in accordance with the Bank's Engineer's instructions, and the Contractor shall upon the request of the Bank's Engineer furnish him with all invoices, accounts, receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out test of any materials as per relevant IS provisions through the reputed laborites prior to use in the work.
- Contractor's superintendence and representative on the works. 8. The Contractor shall give all necessary personal superintendence during the execution of the works, and as long thereafter as the Bank's Engineer may consider necessary until the expiry of the "Defects Liability Period" stated in the Appendix hereto. The Contractor shall also, during the whole works in progress, deploy a competent, qualified (Diploma or Degree in civil engineering) and relevant experienced (minimum 5 years or 3 years, respectively) Engineer who shall be constantly in attendance at the site while the men are at work, failing which recover @ Rs.1000/- per day will be done from contractor's dues. Any directions, instructions or notices given by the Bank's Engineer to such representative shall be held to be given to the Contractor. The engineer shall also be responsible to maintain day to day consumption of material used in the work, maintaining the records of the same, maintaining proper work quality, etc.
- Dismissal of workmen. 9. The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Consultant.
- Access to works 10. The Bank, the Bank's Engineer and their respective representatives shall at all reasonable times have free access to the work and/ or to the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Bank, the Bank's Engineer and their representatives necessary for inspections and examination and test of the materials and workmanship. No person not authorized by the Bank or the Bank's Engineer except the representatives of public authorities shall be allowed on the works at any time.
- Assistant Manager/ Manager 11. The term Assistant Manager (Tech.)/ Manger (Tech.) shall mean the person appointed and paid by the Bank and acting under the orders of the Bank's Engineer to inspect the works in the absence of the Bank's Engineer; the contractor shall afford the Assistant manager (Tech.) every facility and assistance for inspecting the works and materials and for checking and measuring time and materials. Neither the Assistant Manager (Tech) nor any representative of the Bank's Engineer shall have power to set out works or to revoke, alter, enlarge or relax and requirements of the Contract, or to sanction any day work, additions, alterations, deviations or omissions, or any extra

work whatever except in so far as such authority may be specially conferred by a written order of the Bank's Engineer with the prior concurrence in writing of the Bank.

The Assistant Manager (Tech)/ Manger (Tech.) or any representative of the Bank's Engineer, or the Bank shall have power to give notice to the Contractor or to his representative of non-approval of any work or materials and such work shall be suspended of the use of such materials shall be discontinued until the decision of the Bank's Engineer is obtained. The work will from time to time be examined by the Bank's Engineer, the Assistant Manager (Tech)/ Manger (Tech.) or the Bank's Engineer 's representative but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at any stage of the works after the same is completed. Subject to the limitation of this clause the Contractor shall take instructions only from the Bank's Engineer.

Assignment and Subletting

12. The whole of the works included in the Contract shall be executed by the contractor and the Contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part / share thereof or any interest therein without the prior written consent of the Banks and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.

Alterations, additions, omission etc.

13. No alteration, omission or variation shall vitiate this Contract but in case the Bank's Engineer thinks proper at any time during the progress of the works to make any alterations in, or additions to, or omissions from, the works or any alteration in the kind or quality of the materials to be used therein and shall give notice thereof in writing under its hand to the Contractor. The Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the Contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract, Stipulation, Specification or Contract Drawings without the previous consent in writing of the Bank's Engineer and the value of such extras, alterations, additions or omissions shall in all cases be determined by the Bank's Engineer with the prior approval in writing of the Bank in accordance with the provisions of Clause 17 hereof, and the same shall be added to or deducted from the Contract Amount, as the case may be.

Schedule of Quantities.

14. The Schedule of Quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of Measurement. Any error in description or in quantity or in omission of items from the Schedule of Quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 17 hereof, shall be added to, or deducted, from the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's Schedule of Rates.

Sufficiency of Schedule quantities

15. The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/ or the Schedule of Rates and Prices which rates and prices shall cover all his matters and things necessary for the proper completion of the works.

Measurement of works

16. Engineer-in-Charge shall, except as otherwise provided, ascertain and determine by measurement the value of work done in accordance with the contract.

All measurements of all items having financial value shall be entered by the contractor and compiled in the shape of the Computerized Measurement Book having pages of A-4 size as per the proforma III of Measurement Book annexed hereto, so that a complete record is obtained of all the items of works performed under the contract.

All such measurements and levels recorded by the contractor or his authorized representative from time to time, during the progress of the work, shall be got checked by the contractor from the Engineer-in Charge or his authorized representative as per interval or program fixed in consultation with Engineer-in-Charge or his authorized representative. After the necessary corrections made by the Engineer-in-Charge or his authorized representative the measurement sheets shall be returned to the contractor for incorporating the corrections and for resubmission to the Engineer-in-Charge for the dated signatures by the Engineer in- Charge and/or his authorized representative and the contractor or their representatives in token of their acceptance.

Whenever bill is due for payment, the contractor would initially submit draft computerized measurement sheets and these measurements would be got checked/test checked from the Engineer-in-Charge and/or his authorized representative. The contractor will, thereafter, incorporate such changes as may be done during these checks/test checks in his draft computerized measurements, and submit to the Employer a computerized measurement book, duly bound, and with its pages machine numbered. The Engineer-in-Charge and/or his authorized representative would thereafter check this MB, and record the necessary certificates for their checks/test checks

The final, fair, computerized measurement book given by the contractor, duly bound, with its pages machine numbered, should be 100% correct, and no cutting or over-writing in the measurements would thereafter be allowed. If at all any error is noticed, the contractor shall have to submit a fresh computerized MB with its pages duly machine numbered and bound, after getting the earlier MB cancelled by the Employer. Thereafter, the MB shall be taken in the Office records, and allotted a number as per the Register of Computerized MBs. This should be done before the corresponding bill is submitted to the Office for payment. The contractor shall submit two spare copies of such computerized MB's for the purpose of reference and record by the concerned officers of the Employer

The contractor shall also submit to the Employer separately his computerized Abstract of Costas per format annexed hereto and the bill based on these measurements, duly bound, and its pages machine numbered along with two spare copies of the bill. Thereafter, this bill will be processed by the Employer and allotted a number as per the computerized record in the same way as done for the measurement book meant for measurements.

The contractor shall, without extra charge, provide all assistance with every appliance, labour and other things necessary for checking of measurements/levels by the Engineer-in- Charge or his representative

Except where any general or detailed description of the work expressly shows to the contrary, measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of measurement or any general or local custom. In the case of items which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards or any other relevant

code of practice and if for any item no such standard is available then a mutually agreed method shall be followed.

The contractor shall give not less than seven days' notice to the Engineer-in-Charge or his authorized representative in charge of the work before covering up or otherwise placing beyond the reach of checking and/or test checking the measurement of any work in order that the same may be checked and/or test checked and correct dimensions thereof be taken before the same is covered up or placed beyond the reach of checking and/or test checking measurement and shall not cover up and place beyond reach of measurement any work without consent in writing of the Engineer-in-Charge or his authorized representative in charge of the work who shall within the aforesaid period of seven days inspect the work, and if any work shall be covered up or placed beyond the reach of checking and/or test checking measurements without such notice having been given or the Engineer-in-Charge's consent being obtained in writing the same shall be uncovered at the Contractor's expense, or in default thereof no payment or allowance shall be made for such work or the materials with which the same was executed. Engineer-in-Charge or his authorized representative may cause either themselves or through another officer of the department to check the measurements recorded by contractor and all provisions stipulated herein above shall be applicable to such checking of measurements or levels.

It is also a term of this contract that checking and/or test checking the measurements of any item of work in the measurement book and/or its payment in the interim, on account of final bill shall not be considered as conclusive evidence as to the sufficiency of any work or material to which it relates nor shall it relieve the contractor from liabilities from any over measurement or defects noticed till completion of the defects liability period.

Prices for
extras etc.
ascertainment
of

17. The Contractor may, when authorized, and shall, when directed, in writing by the Bank's Engineer with the approval of the Bank add to, omit from or vary the works shown upon the drawings, or described in the specifications, or included in the Schedule of quantities, but the Contractor shall make no addition, omission or variation without such authorization or direction. A verbal authority or direction by the Bank's Engineer s shall, if confirmed by them in writing within seven days, be deemed to have been given in writing. No claim for an extra shall be allowed unless it shall have been executed under provisions of Clause 5 hereof or by the authority of the Bank's Engineer s with the concurrence of the Bank as herein mentioned. Any such extra is herein referred to as authorized extra and shall be made in accordance with the following provisions.

- a) (i) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work is of similar character and executed under similar conditions as the work priced therein.
(ii) Rates for all items, wherever possible, should be derived out of the rates given in the Priced Schedule of Quantities.
- b) The net prices of the original tender shall determine the value of the items omitted if omissions vary the conditions under which any remaining items of works are carried out, the prices for the same shall be valued under sub-clause (c) hereof.
- c) Where the extra works are not of similar character and/or executed under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative to the amount of the whole of the contract works or to any part thereof shall be such that in the opinion of the Bank's Engineer the net rate of price contained in the Priced Schedule of

Quantities or tender or for any item of the works involves loss or expense beyond that reasonably contemplated by the Contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances it shall think reasonable and proper with the prior approval in writing of the Bank.

- d) Where extra work cannot be properly measured or valued the contractor shall be allowed day work prices as the net rates stated in the tender of the Priced Schedule of Quantities or, if not so stated, then in accordance with the local day work rates and wages for the districts provided that in either case, vouchers specifying the daily time (and if required by the Bank's Engineer, the workman's names) and materials employed be delivered for verification to the Bank's Engineer or his representative at or before the end of the week following that in which the work has been executed.
- e) The measurement and valuation in respect of the contract shall be completed within the "Period of final measurements" stated in the Appendix or if not stated the within three months of the completion of the Contract works as defined in clause 21 hereof.
- f) It is further, clarified that for all such authorized extra items where rates cannot be derived from tender, the contractor shall submit rates, supported by rate analysis worked on CPWD or on the "actual cost basis", plus 15% towards establishment charges, contractor's overhead and profit. Such items will not be eligible for escalation.
- g) The Contractor should note that unless otherwise stated the tender is strictly on item rate basis and his attention is drawn to the fact that rates for each and every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the contract. However, during the actual execution of the work if the quantities exceeds by more than 25% of the tender quantities, the quantity of such items executed, by the authority of the Engineer of the project and with the concurrence of the Bank, in excess of 25% of the tender quantity shall be considered as extra item of work for which contractor shall submit fresh rates supported by rate analysis worked on CPWD or on actual cost basis +15% towards the establishment charges, contractors overhead & profit. The rates for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices or materials and labour rates as per escalation formula, if any, given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of Bank, the contractor shall not be entitled to any claim on this account.

Unfixed materials when taken into account to be the property of the Bank.

18. Where in any Certificate (of which the Contractor has received payment), the Bank's Engineer has included the value of any unfixed materials intended for and /or placed on or adjacent to the works such materials shall become the property of the Bank and they shall not be removed except for use upon the works, without the written authority of the Bank's Engineer. The Contractor shall be liable for any loss of or damage to, such materials.

Removal of improper works

19. The Bank shall, during the progress of the works, have power to order in writing from time to time the removal of the works within such reasonable time or times as may be specified in the order, or any materials which in the opinion

of the Bank's Engineer are not in accordance with the Specifications or the instructions of the Bank's Engineer, the substitution of proper materials, and the removal and proper re-execution of any work executed with materials or workmanship not in accordance with the Drawings and Specifications or instruction and the Contractor shall forthwith carry out such order at his own cost. In case of default on the part of the contractor to carry out such order, the Bank shall have the power to employ and pay other persons to carry out the same; and all expenses consequent thereon, or incidental thereto, as certified by the Bank's Engineer shall be borne by the Contractor, or may be deducted by the Bank from any money due, or that may become due, to the Contractor.

Defects after virtual completion. 20. Any defect, shrinkage cracks, settlement, discoloring, leakages/seepages or other faults which may appear within the "Defects Liability Period" stated in the Appendix hereto or, if none stated, **then within twelve months** after the virtual completion of the works, arising in the opinion of the Bank's Engineer from materials or workmanship not in accordance with the contract, shall upon the directions in writing of the Bank's Engineer and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Bank may employ and pay other persons to amend and make good such defects, shrinkage, settlement or other faults, and all damages loss and expenses consequent thereon or incidental thereon or incidental there to shall be made good and borne by the Contractor and such damage, loss and expenses shall be recoverable from him by the Bank or may be deducted by the Bank, upon the Bank's Engineer's Certificate in writing from any money due or that may become due to the Contractor, or the Bank may in lieu of such amending and making good by the Contractor deduct from any moneys due to the Contractor a sum, to be determined by the Bank's Engineer equivalent to the cost of amending such work and in the event of the amount retained under Clause 31 hereof being insufficient, recover the balance from the Contractor, together with any expenses the Bank may have incurred in connection therewith. Should any defect observed in the work or material supplied by any sub-contractor employed on the works who has been nominated or approved by the Bank's Engineer as provided in Clauses 12 and 22 hereof, the Contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provisions of this Clause and Clause 2 hereof. The Contractor shall remain liable under the provisions of this Clause notwithstanding the signing of any Certificate or the passing of any accounts, by the Bank's Engineer. The work shall be guaranteed for waterproofing from external sides and no leakages /seepages /dampness shall be occurred from the external surface of the treated building. If seepages /leakages/ dampness occurs in any of the flat from exterior surface then same shall be immediately treated without any extra cost. Failure to attend to such defects will be got done at risk and cost of the contractor.

Certificate of virtual completion & defects liability period. 21. The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The Defects Liability Period shall commence from the date of such Certificate.

Nominated Sub-Contractor.	<p>22. All Specialists, Merchants, Tradesmen and other executing any work of supplying and fixing any goods for which prime cost prices or provisional sums are included in the Schedule of Quantities and/or specification who may be nominated or selected by the Bank's Engineer are hereby declared to be Sub-Contractors employed by the Contractor and are herein referred to as nominated Sub-Contractors.</p> <p>No nominated Sub-Contractor shall be employed on or in connection with the works against the Contractor shall make reasonable objections or (Save where the "Bank's Engineer and Contractor shall otherwise agree) who will not enter into a Contract providing.</p> <ul style="list-style-type: none"> a) That the nominated Sub-Contractor shall indemnify the Contractor against the same obligations in respect of the Sub-Contract as the Contractor is under in the respect of this Contract. b) That the nominated Sub-Contractor shall indemnify the Contractor against claims in respect of any negligence by the Sub-Contractor, his servants or agents or any misuse by him or them of any scaffolding or other plants, the property of the contractor or under any Workman's Compensation Act in force. c) Payment shall be made to the nominated Sub-Contractor within fourteen days of his receipt of the Bank's Engineer 's Certificate provided that before any Certificate provided that before any Certificate is issued, the Contractor shall upon request furnish, to the Bank's Engineer proof that all nominated Sub-Contractor's accounts, included in previous Certificates have been duly discharged, in default whereof the Bank may pay the same upon a certificate of the Bank's Engineer and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create privacy of contract as between Bank and Sub-Contractor.
Other persons employed by Bank	<p>23. The Bank reserves the right with the concurrence of the Bank's Engineer to use premises and any portions of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Bank. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.</p>
Insurance in respect damages to persons and property	<p>24. The Contractor shall be responsible for all injury or damage to persons, animals or things and for all damage to property which may arise from any factor omission on the part of the Contractor or any Sub-Contractor or any nominated Sub-Contractor or any of their employees. The liability under this clause shall cover also, inter alia any damages to structures, whether immediately adjacent to the works or otherwise; any damage to roads, streets, footpaths, bridges as well as damage caused to the buildings and other structures and works forming the subject matter of this contract. The contractor shall also be responsible for any damage caused to the building and other structures and works forming the subject, matter of this contract due to rain, wind, frost or other inclemency of weather. The contractor shall, indemnify and keep indemnified the Bank and hold him harmless in respect of all and any loss and expenses arising from any such injury or damage to persons or property as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or otherwise and also in</p>

respect of any award or compensation or damage consequent upon such claims.

The Contractor shall, at his own expense, effect and maintain till issue of the virtual completion certificate under this contract, with an insurance company approved by the Bank, an All Risk Policy for Insurance for the full amount of the contract including earthquake risk in the joint names of the Bank and the contractor (the name of the former being placed first in the policy) against all risk policy for contractors and deposit such policy or policies with the Bank before commencing the works.

The contractor shall reinstate all damage of every sort mentioned in this Clause so as to do delivery of the whole of the works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to property or third parties.

The Contractor shall also indemnify and keep indemnified the Bank against all claims which may be made against the Bank by any person in respect of anything which may arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the virtual completion of the contract, with an Insurance Company approved by the Bank a policy of Insurance in the joint names of the Bank and the Contractor (name of the former being placed first in the policy) against such risk and deposit such policy or policies before commencement of the works. The minimum limit of the coverage under the policy shall be Rs. 2 lakh per person for any one accident or occurrence and Rs. 5 lakh in respect of damage to property for any one accident or occurrence subject to an overall ceiling of Rs 10 lakh. The contractor shall also indemnify the Bank against all claim which may be made upon the Bank, whether under the **Workmen's Compensation Act** or any other statute in force, during the currency of this contract or at Common Law in respect of any employee of the contractor or of Sub-Contractor and shall at his **own expense** effect and maintain until the virtual completion of the contract or with an Insurance Company, approved by the Bank, a policy of insurance against such risks and deposit such policy or policies with the Bank from time to time during the currency of this contract.

In default of the contractor insuring as providing above, the Bank may so insure and may deduct the premiums paid from any moneys due or which may become due to the contractor.

The contractor shall be responsible for any liability which may not be covered by the Insurance Policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.

The contractor shall also indemnify and keep Indemnified the Bank against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any of damage or compensation arising there from.

Without prejudice to the other rights of the Bank against contractor in respect of such default, the Bank shall be entitled to deduct from any sums payable to the contractor the amount of any damages, compensation costs, charges and other expenses paid by the Bank and which are payable the contractor under this clause.

The Contractor shall upon settlement by the insurer pursuant to a policy taken under this clause, proceed with due diligence to rebuild or repair the works destroyed or damaged. In this event all the monies received from the Insurer in respect of such damage shall be paid to the Contractor and the contractor shall not be entitled to any further payment in respect of the expenditure incurred for rebuilding or repairing of the materials or goods destroyed or damaged.

The contractor, in case of re-building or reinstatement after damage shall be entitled to such extension of time for completion as the Bank's Engineer may deem fit, but shall, however, not be entitled to reimbursement by the Bank of any shortfall or deficiency in the amount finally paid by the insurer in settlement of any claim arising as set out herein.

Without prejudice to his liability under this clause, the contractor shall also cause all nominated sub-contractors to effect, for their respective portions of the works, similar policies of insurance in accordance with the provisions of this clause and shall produce or cause to produce to the Bank such policies. The contractor shall not permit a nominated sub-contractor to commence work at the site unless the said insurance policies are submitted. In the event of failure of the sub-contractor to take out such a policy of insurance before commencing the works at the site, the contractor shall be responsible for any claim or damage attributable to the said sub-contractor.

Date of commencement and completion. 25. The Contractor shall be allowed admittance to the site on the "Date of Commencement" stated in the Appendix hereto, or such later date as may be specified by the Bank's Engineer and he shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such painting or other decorative work as the Bank's Engineer may desire to delay on or before the "Date of Completion" stated in the Appendix subject nevertheless to the provisions for extension of time hereinafter contained.

Liquidated Damage for non-completion 26. If the Contractor fails to complete the works within the stipulated time as in the Appendix or within any extended time under Clause 27 hereof and the Bank's Engineer certifies in writing that in his opinion the same ought reasonably to have been completed the Contractor shall pay the Bank the sum named in the Appendix as "Liquidated Damages" for the period during which the said work shall so remain incomplete and the Bank may deduct such damages from any moneys due to Contractor.

Delay and extension of time 27. If in the opinion of the Bank's Engineer the works be delayed (a) by force Majuro or (b) by reason of any exceptionally inclement weather or (c) by reason of proceeding taken or threatened by or dispute with adjoining or neighboring owners or public authorities arising otherwise than through the Contractor's own default or (d) by the works of delays of other Contractors or Tradesmen engaged or nominated by the Bank or the Bank's Engineer and not referred to in the Schedule of Quantities and/or Specification or (e) by reason of Bank's Engineer's instructions as per Clause 2 of hereof or (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or (g) in consequences of the Contractor not having received in due time necessary instructions from the Bank's Engineer for which he specifically applied in writing or (h) from other causes which the Bank's Engineer may certify as beyond the control of contractor or (i) in the even the value of work exceed the value of the priced scheduled of quantities owing to variation, the Bank's Engineer may with previous approval in writing of the Bank make a fair and reasonable extension of time for completion of the Contractor Works for which contractor shall apply to the competent authority of Bank requesting the extension of time and its duration mentioning the reasons for the necessary extension of time at least 07 days prior to scheduled completion date of the contract.; in case of such strike or lockout the Contractor shall nevertheless constantly use his endeavor to prevent delay and shall do all that may reasonably be required to the satisfaction of the Bank's Engineer to proceed with work.

Failure by contractor to comply with Bank's Engineer's instructions 28. If the Contractor after receipt of written notice from the Bank's Engineer requiring compliance within ten days fails to comply with such further drawings and/or Bank's Engineer instructions the Bank may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Bank on the Certificate of the Bank's Engineer as a debt or may be deducted by him from any money due to the Contractor.

Termination of contract by the Bank 29. If the contractor being an individual or a firm commits any "act of insolvency", or shall be adjudged an insolvent or being an incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so, to show to the reasonable satisfaction of the Bank's Engineer that he is able to carry out and fulfill the Contract and to give security therefore, if so required by the Bank's Engineer .

Or if the Contractor (whether an individual, firm or incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the Contractor.

Or shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors of the Contractor.

Or shall assign or sublet this Contract without the consent in writing of the Bank first had and obtained.

Or shall charge or encumber this Contract or any payments due of which may become due to the Contractor hereunder.

Or if the Bank's Engineer shall certify in writing to the Bank that the Contractor,

- i. Has abandoned the Contract, or
- ii. Has failed to commence the works, or has without any lawful excuse under these Conditions suspended the progress of the works for fourteen days after receiving from the Bank's Engineer notice to proceed or
- iii. Has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon or
- iv. Has failed to remove materials from the site or to pull down and replace work for seven days after receiving the Bank's Engineer written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions, or
- v. Has neglected or failed persistently to observe and perform all or any of the acts, matters of things by this Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases the Bank may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract, but without thereby affecting the powers of the Bank's Engineer or the obligations and liabilities of the contractor, the whole of which shall continue in force as fully as if the Contract had not been so determined, and as if the works subsequently executed had been executed by or on behalf of the Contractor. And further, the Bank by his agents or servants may enter

upon and take possession of the works and all plant, tools, scaffolding, sheds, machinery steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as its own property or may employ the same by means of his own servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other Contractor or other person or persons employed for completing and finishing of using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank's Engineer shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Bank may sell the same by public auction, and give credit to the Contractor for the net amount realized. The Bank's Engineer shall thereafter ascertain and certify in writing under his hand what (if anything) shall be due or payable to or by the Bank, for the value of the said plant and materials so taken possession of by the Bank and the expense or loss which the Bank shall have been put to in procuring the works to be completed and the amount, if any, owing to the Contractor and the amount which shall be so certified shall thereupon be paid by the Bank to the Contractor or by the Contractor to the Bank, as the case may be, and the Certificate of the Bank's Engineer shall be final and conclusive between the parties.

Termination of
Contracts by
Contractor

30. If the payment of the amount payable by the Bank under Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Bank, or if the Bank interferes with or obstructs the issue of any such Certificate, or if the Bank shall repudiate the Contractor, or if the works be stopped for three months under the order of the Bank's Engineer or the Bank or by any injunction or other order of any Court of Law, then and in any of the said cases the Contractor shall be at Liberty to determine the Contract by notice in writing to the Bank through the Bank's Engineer, and he shall be entitled to recover from the Bank, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the Contract. In arriving at the amount of such payment the net rates contained in the Contractor's original Tender shall be followed or where the same may not apply valuation shall be made in accordance with Clause 17 hereof.

Certificates
and payments

31.(a) The Contractor shall be paid by the Bank from time to time by installments under Interim Certificates to be issued by the Bank's Engineer to the Contractor on account of the works executed when in the opinion of the Bank's Engineer, work to the approximate value named in the Appendix as 'Value of work for Interim Certificates' (or less at the reasonable discretion of the Bank's Engineer) has been executed in accordance with this Contract, subject, however, to a retention of the percentage of such value named in the Appendix hereto as "Retention Percentage for Interim Certificates" until the total amount retained shall reach the sum named in Appendix as "Total Retention Money" after which time installments shall be up to the full value of the work subsequently so executed and fixed in the building. The Bank's Engineer may in his discretion include the Interim Certificate such amount as he may consider proper on account of materials delivered upon the site by the Contractor for use in the works. And when the works have been virtually completed and the Bank's Engineer shall have certified in writing that they

have been completed, the Contractor shall be paid by the Bank in accordance with the Certificate to be issued by the Bank's Engineer the sum of money named in the Appendix as "Installment after Virtual Completion" being a part of the said Total Retention money. And the Contractor shall be entitled to the payment of the Final Balance in accordance with the Final Certificate to be issued in writing by the Bank's Engineer at the expiration of the period referred to as "the Defect Liability Period" in the Appendix hereto from the date of Virtual Completion or as soon as after the expiration of such period as the works shall have been finally completed and all defect made good according to the true intent and meaning hereof whichever shall last happen, provided always that the issue by the Bank's Engineer of any Certificate during the progress of the works or at or after their completion shall not relive the contractor from his liability under Clause 2 and 20 not relieve the contractor of his inability in cases of fraud, dishonesty, or fraudulent concealment relating of the works or material or to any matter dealt with in the Certificate, and in case of all defects and insufficiencies in the works or materials which a reasonable examination would not have disclosed. No certificate of the Bank's Engineer shall of itself be conclusive evidence that any works or materials to which it relates are in accordance with the Contract neither will the Contractor have a claim for any amounts which the Bank's Engineer might have certified in any interim bill and paid by the Bank and which might subsequently be discovered as not payable and in this respect the Bank's decision shall be final and binding.

(b) The Contractor has to submit along with his all running account bills and final bill, a statement showing the details as well as the quantities of cement, steel and other building materials procured by him up to the date of the bill for verification of the same before settlement of such bills by the Bank.

(c) The Bank's Engineer shall have power to withhold any Certificate if the works or any parts thereof are not being carried out to his satisfaction.

(d) The Bank's Engineer may make any correction in any previous Certificate which shall have been issued by him.

(f) No certificate of payment shall be issued by the Bank's Engineer if the Contractor fails to insure the works and keep them insured till the issue of the Virtual Completion Certificate.

(g) Payment upon the Bank's Engineer's Certificate shall be made within the periods named in the Appendix as "Period for honor of Certificates" after such Certificates have been delivered to the Bank.

Delayed
Payment

32. Any amounts payable by the Bank to the Contractor in pursuance of any certificate given by the Bank's Engineer hereunder shall, if not paid within the "Period of honoring certificates" named in the Appendix, carry interest at the rate named in the Appendix as the "Rate of Interest for delayed payment" from the date upon which such sum ought to have been paid by the Bank until the payment.

Matters to be
finally
determined by
Bank

33. The decision, opinion, direction, Certificate (except for payment) with respect to all or any of the matters under Clause 2 (a), 2(b), 4,7,12,19,27 (a,c,d,e,f) hereof (which matters are herein referred to as excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, certificate or valuation of the Bank's Engineer or any refusal of the Bank's Engineer to give any of the same, shall be subject to the right of Arbitration and review under Clause 34 hereof in the same way in all respects (including the provisions as to opening the reference) as if it were a decision of the Bank's Engineer.

Settlement of disputes through arbitration of 34. All disputes and difference of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or within 12 months from the date of virtual completion of work and whether before or within 12 months of determination abandonment or breach of contract) shall be referred to giving inter-alia full details of the matter under dispute like quantities, rates, amount claimed and the reason thereto, and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final Certificate or otherwise. The decision of the Bank with respect to any of the expected matter shall be final and without appeal as stated in clause 33 hereof. But if the contractor be dissatisfied on any matter the contractor may within 28 days after receiving notice of such decision upon. Such written notice shall specify the matters, which are in dispute of difference of which such written notice has been given. If both the parties agree a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire. The Arbitrator or Arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding Clause, and to determine all matters in dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid. The arbitrator or Arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle, compromise their dispute of difference, on the parties filling their joint memorandum of the settlement of compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement of compromise. Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the Arbitrator or Arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between party and party, and shall direct by whom and whom and in what matter the same shall be borne and paid. This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the Arbitrator or Arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the Arbitrator or Arbitrators is given, abide by the decision of the Bank. No award of the Arbitrator or Arbitrators, as the case may be, shall be relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Bank and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.

Right of Technical Scrutiny Final Bill. of 35. The Bank shall have a right to cause a technical examination of the works by any of the persons or organization as appointed by the Bank and the final bill of the Contractor including all supporting vouchers, abstracts, etc. If as a result of this examinations or otherwise any sum is found to have been overpaid or over certified it shall be lawful for the Bank to recovery the sum

from any payment due to the Contractor for this works or any other works being carried out by the contractors elsewhere under the RESERVE BANK OF INDIA.

Bank entitled to recover compensation paid to workmen. 36. If, for any reason, the Bank is obliged, by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Bank shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to the rights of the Bank under the said Act. The Bank shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Bank to the Contractor under this contract or otherwise. The Bank shall not be bound to contest any claim made against it under the said Act, except on the written request of the contractor and upon his giving to the Bank for all cost for which the Bank might become liable in consequence of contesting such claim.

Abandonment of works. 37. If at any time after the acceptance of the tender, the Bank shall for any reasons whatsoever not require the whole or any part of the works to be carried out, the Bank's Engineer shall give notice in writing to the Contractor who shall have to claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.

Right of Bank To terminate the contract in the event of death of contractor if individual 38. Without prejudice to any of the right or remedies under this Contract, if the Contractor being an individual die, the Bank shall have the option of terminating the Contract without incurring any liability for such termination.

Marginal Notes. 39. The Marginal Notes and in the catch lines hereto and in the annexures hereto are meant only for convenience of reference and shall not in any way be taken in to account in the interpretation of these present and the annexures hereto.

Date: -
Place: -

Signature and seal of contractor
Name and address:
E-mail:
Phone:

SPECIAL CONDITIONS

1. Time allowed for carrying out the work is 90 days which shall be reckoned from the 10TH day of date issue of work order. However, rate shall remain valid for one year from the date of opening of Part II of tender. The contractor shall before be commencing work prepare a detailed work program, which shall be approved by the Bank's Engineer & shall be supported by his infrastructure with adequate support to plants, tool, tackles, labour forces etc.
2. Labourers will not be allowed to stay at site.
3. Contractor will have to make his own arrangement to hoist all the material, tools and plants etc. at the place of work as well as lowering down the same along with debris and salvaged material without causing any dust, nuisance, spillage and safety hazards. For this purpose, the contractor will have to get his scheme approved well in advance from the Bank and shall have to incorporate any changes suggested. No debris more than a truckload shall be allowed to be accumulated at site. Debris shall be placed in location as directed by Bank's Engineer & shall be kept in gunny bags etc.
4. The Contractor at his own cost will have to put up proper and sufficient hoarding screen and fence during the time as may be necessary for safety and convenience of the staff, occupants and visiting public and maintain the same in good condition during work and where necessary cause such hoarding of fence to be well lighted during the night to prevent accidents. Contractor will have to make good without any extra payment, any damage done during the work. The contractors are requested in their own interest to inspect the site to assess the nature and quantum of work.
5. Contractor shall not be allowed to store any of the debris material inside the building. Necessary arrangements shall be made in advance with the prior approval of Engineer-in-charge to transport all debris to ground by means of suitable chutes and stack the same wherever directed prior to carting away from the Banks premises.
6. Work platforms erected shall be such as to facilitate safe working of workers and supervisors as also to support man, materials and debris on at least three to four levels simultaneously.
7. Contractor shall, before start of the work shall submit his/their time schedule for various activities to be carried under the contract
8. The contractor shall endeavor to keep dust and dirt noise/nuisance inside the building to minimum. Contractor shall also provide at his cost to clean area on day to day basis to keep dust free environment.
9. The work of repairs is required to be carried out in occupied buildings. Contractor shall be required to give his best possible co-operation to offer minimum of inconvenience to the occupants to the extent possible.
10. The contractor shall make his own arrangement for taping the available water/electricity and the usage of the same shall be optimum usage.
11. Permission, if any, required from the local bodies shall be obtained by the Contractor. Charges towards the same shall be reimbursed after submission of original paid receipt.
12. The intending Contractors can obtain any clarifications regarding the Quotation drawings, specifications etc. from the department on any Bank's working day.
13. The Tendered may please note that, the work need to be carried out during the day time or as per the Bank's instructions. Therefore, the entire work involved shall be carried out with least disturbance to the occupants of the captioned colony and also day-to-day cleaning has to be done by the contractor. Failing to which same will be got done at risk and cost of the contractor.

14. The entire materials for the work shall be brought to the working area through the staircase or by pulley arrangement from external side. The debris/dust or any wastage generated out of the above work shall be cleaned as frequently as required and as instructed by the Bank's Engineer. Non-clearance of the debris even after Bank's instructions will cause removal of the same at risk and cost of the contractor.

15. All dismantling work and work generating noise shall be done during the day time. Day time work shall have to be done on restricted hours if directed by the Bank. Contractor has to make available all the supply of material through staircase. Contractor shall take into account the above facts while quoting the rates and all out efforts shall be made to complete the work within scheduled time period.

16 The staircase and passages used by the laborers shall be cleaned properly daily basis to the entire satisfaction of Bank's Engineers failing which same will be got done by Bank at risk and cost of the contractor.

17. Price adjustment:

The materials provided under preview of basic price, if any, shall be considered for Price adjustment. The rates of such approved materials shall be duly approved by the Bank's Engineer which is exclusive of GST. The contractors shall provide/enclosed all paid purchase bill/s of a consignment/s along with the RA/Final bill/s. The price adjustment will be calculated considering the difference between approved purchase rate and basic rate of the material (excluding GST) multiplied by the approximate quantity indicated in the respective tender item with 15% contractor's overheads and profit on the difference. The wastage will not be considered while working of Price Adjustment Therefore, the contractors shall duly assess the wastage of material on account of handling and usage and include while evaluating the quoted rate.

18. The Contractors shall use only approved brands of materials as given in the tender. The Bank will be at liberty to choose any brand of materials from the names given therein.

19. Goods & Service Tax (GST): The quoted rates shall be inclusive of GST.

20. Compliance with the Rule 144 (xi) of GFR 2017 inserted vide Office Memorandum (OM) F. No.6/18/2019-PPD dated July 23, 2020 issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India, the Public Procurement Orders issued in furtherance thereto, and their subsequent revisions shall be mandatory. In this regard, Bidder shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorized signatory in the format given at **Annexure IV**. If the Undertaking / Declaration / Certificate submitted by the bidder is found to be false, his/her/its tender / work order will be immediately terminated, and legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit may be initiated and the Bank may also debar the bidder from participating in the tenders invited by the Bank in future.

21. Debarment of firms from bidding:

A bidder is liable for debarment/disqualification from bidding on the following grounds:

- (i). If it is determined that the bidder has committed the following acts or omissions in contravention of the code of integrity:
 - a. making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process.

- b. any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained or an obligation avoided.
 - c. any collusion, bid rigging or anticompetitive behavior that may impair the transparency, fairness and the progress of the procurement process.
 - d. improper use of information provided by the procuring entity to the bidder with an intent to gain unfair advantage in the procurement process or for personal gain.
 - e. any financial or business transactions between the bidder and any official of the procuring entity related to tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly.
 - f. any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process.
 - g. obstruction of any investigation or auditing of a procurement process.
 - h. making false declaration or providing false information for participation in a tender process or to secure a contract;
 - i failed to disclose conflict of interest.
 - j failed to disclose any previous transgressions made in respect of the provisions of sub-clause (i) with any public institution / entity in India or any other country during the last three years or of being debarred by any public procuring institution / entity.
- (ii). For any actions or omissions by the bidder other than violation of code of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of sub-standard material, non-supply of material, abandonment of works, sub-standard quality of works, failure to abide terms of the tender etc.
 - (iii). If the bidder has been convicted of an offence— (a) under the Prevention of Corruption Act, 1988; or (b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract.
 - (iv). In this regard, Bidder shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorized signatory in the format given at **Annexure V.**

Place:

Signature and seal of the Contractor

Date:

Name & address

SAFETY CODE

1. Contractor shall maintain in a readily place First aid appliances including adequate supply of sterilized dressings and cotton wool.
2. An injured person shall be taken to a nearby public hospital without loss of time, in cases where the injury necessitates hospitalization.
3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm. (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.
5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
6. Every opening in the floor of a building or in a working platform is provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one meter.
7. No floor, roof or other part of the structure shall be so overloaded with debris or materials as to render it unsafe.
8. Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand gloves.
9. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
10. Suitable facemasks should be supplied for use by the workers.
11. Overalls shall be supplied by the Contractor to the workmen and adequate facilities shall be provided to enable the workmen to wash during the periods of cessation of work.
12. Hoisting machines and tackles used in the works, including their attachments, anchorage and supports shall be in perfect working condition.
13. The ropes used in hosting or lowering material or as means of supervision shall be of durable quality and adequate strength and free from defects.
14. Additional safety net is to be providing to cover the external work and to avoid any injury to the occupants of the colony.
15. Workers shall be provided with safety belts, safety helmets, aprons, safety shoes and other safety equipment's. No worker shall be allowed to climb the scaffolding without double harness safety belts.

Place:

Signature and seal of the Contractor

Date:

Name & address

Phone/Mobile No.: -

E-mail

APPENDIX HEREINBEFORE REFERRED TO

Reference to Clauses in Conditions Herein before Referred to and reference to General Condition, Instruction to Contractor & Special conditions

Defects Liability Period	Twelve months
Validity of rate	One year
Period of Final Measurement	Three months from the date of Virtual Completion including settlement of final bill.
Date of Commencement	Within 10 days from the date of issue of work order.
Date of Completion	Total 90 days from the scheduled date of commencement or actual date of commencement whichever is earlier.
Rate of Liquidated damages At the rate of	0.25% per week (i.e. ₹1539/- day) subject to a maximum of 10% of contract value.
Value of works for interim Certificates	₹15 lacs
Retention percentage	5% to be retained till successful completion of DLP.
Performance Bank Guarantee	5 % (to be released after successful completion of the work)
Refund of EMD	Earnest Money Deposit of all tenderers other than successful tenderer shall be refunded on expiry of bid validity (including extended validity) or on award of work to the successful tenderer whichever is earliest. Earnest Money deposited by the successful tenderer shall either be retained as security deposit or be refunded on obtaining a Performance Bank Guarantee for the specified amount from the successful tenderer where so stipulated in the tender.
Period of honoring Certificate for payment	One month for running A/c. bills and three months for final bill including bill settlement
Interest for delayed payment	Three percent per annum

Date: -

Signature and seal of the contractor

Place: -

Name and address:

LIST OF APPROVED MATERIALS		
Sr No	Materials	Approved Manufacturer / Brand name & model
1	Sanitary fittings	Fusion series of Jaquar or approved equivalent.
2	Waterproofing	Pidilite, Sika, Fosroc or any approved equivalent.
3	CPVC pipes	Supreme, Astral or any approved equivalent.
4	UPVC /HDPE pipes	Supreme, Astral or any approved equivalent
5	CI pipes	ALC,BIC or ISI:3989 make approved equivalent
6	Ceramic tiles/Vitrified tiles	H R Jonshon, kajaria ,RAK or any approved equivalent
7	Wash hand basins	Under counter wash basins of M/s Jaquar, Parryware, Hindware or any approved equivalent
8	Wall hung EWC	Jaquar, parryware, Hindware or any approved equivalent
9	Aluminum Window	Hindalco,Zindal or any approved equivalent
10	Acrylic emulsion Paint	Berger, Asian paints, Akzo Noble etc having low VOC quality or any approved equivalent
11	Mirror/Glass	Ashashi, Saint Gobain, Modi Float, Atul or any other approved equivalent
12	Cement	Lafarge, ACC, Ultratech or any equivalent approved
13	BWR plywood	Conforming to IS:710 Century club prime , Green or approved equivalent
14	Block board	Century, Green, Sylvan or approved equivalent
15	Cementitious Fibre Particle board	NCL industries BISON or approved equivalent
16	Laminates	SUNMICA,FORMICA,CENTURY,MARINO GREELAM,
17	Adhesives	Fevicol marine ,Fevicol SH, Araldite of Ciba Geigy, Bal Endura or approved equivalent

NOTE: All the materials should got approved from the Bank before using in the work by the contractor.All materials shall be of the 1st quality ISI marked/ ISI Standard approved. If the approved brands mentioned are not available, equivalent make as may be approved by the Bank / Bank's Engineer only to be used on the work. Wherever contractor proposes to use equivalent makes (i.e. other than specified), the same shall be done after prior approval of the Bank / Bank's Engineer after submitting relevant documentary evidences. Any additional expenditure and time due to this shall be solely on contractor's account and no claims whatsoever shall be entertained in this regard.

Date: -
Place: -

Signature and seal of the contractor
Name and address:

GENERAL SPECIFICATIONS

The scope of work covers **Renovation (Civil & Interior) of 08 vacant Officers' flats at Dover Lane, RBI, Kolkata (Phase II)** in accordance with specifications prepared to the satisfaction of the Bank's Engineer. The following specifications shall form part of the contract and these shall deem to be supplemental to the specifications and not in derogation thereof except to the extent specifically provided herein.

a. CI pipes shall conform to IS standard and shall be approved heavy quality sand cast iron pipes for concealed / exposed work using pipes in required length with specials of ISI make or any other approved make for soil / waste line with all fittings and specials like bends, junctions with or without door Tee, etc., with lead caulked joints .

b. CPVC pipes having thermal stability for hot and cold water supply, including all CPVC plain & brass threaded fitting, i.e fixing the pipe with clamps at 1.00m spacing. This includes jointing of pipes of fittings with one step CPVC solvent cement and the cost of cutting chases and making good the same including testing of joints complete.

c. PVC pipes (HDPE, oriplast or any other approved by bank) sch. 80 quality/UPVC pipes with all necessary fittings like PVC/UPVC tees, elbows, bends, G.I. clamp, hooks etc. including concealing in wall or floor, of required by cutting charges and mending damages.

d Providing and applying a coat of polymer water proofing primer and two coats of two compound based water proofing polymer / chemical of M/s Pidilite, M/s Fosroc, M/s Sika, or any other equivalent approved make as per manufacturer's specifications to the sunken floor, sides, etc.; testing the treated surface by ponding method for 72 hours.

e. Providing and laying approved quality vitrified tiles of size 600 x 600 mm or any approved size of approved manufacturer and shade on existing floor in required design and pattern over 20 mm thick bed of cement mortar 1:4 (1 cement: 4 coarse sand) jointing with tile jointing compound of approved manufacturer/epoxy grout including filling of joints using pigment to match with the colour of tiles, cleaning, maintaining proper line & level, slope etc. all complete

f. Supplying and laying approved size ,finish and shade ceramic /vitrified non-skid, non-slip tiles of approved manufacturer in flooring, laid to required level, slope and pattern on 20mm thick cement mortar 1:4 (1 cement: 4 sand) bedding set in cement slurry, jointing neatly with epoxy grout mixed with matching pigment, cleaning, curing etc complete

g. Supplying and fixing approved size, finish and shade ceramic /vitrified glossy/matt finish tiles of approved manufacturer in Dado laid on average 12mm thick cement mortar (1:3) bedding set in cement slurry including jointing with polymer cement grout of matching shade or epoxy grout mixed with polymer and matching pigment, cleaning, curing, making good the damages, cleaning etc. all complete

h. All accessories such as sanitary fittings shall be of Jaquar Fusion series or approved equivalent.

QUALITY

All materials to be used for works shall be confirm to relevant BIS & best quality of their respective kinds as specified herein and shall be approved make and shall comply strictly with the tests prescribed hereinafter or, where tests are not laid down in list Specification, with the requirements of the latest edition of the relevant India standards approved by the Engineer,

01. INSPECTION AND TESTING

All materials before being incorporated in to the Works shall be subjected to inspection and testing as provided in the Conditions of Contract and elsewhere in the Specifications. The cost of all samples for all tests relevant Standards shall be deemed to be included in the Contract rates. No materials shall be used in the works unless they have first been approved by the Engineer or his representative. Manufacturer test certificate for the material concern shall accompany the lot of material supplied at site which may be sent for testing if required by the Bank's engineer.

02. SAMPLES

Samples of all materials proposed to be used or incorporated in the works and to be supplied by the Contractor may be called for at any time by the Engineer or his Representative.

03. INDEPENDENT TESTS.

Independent tests and analysis of any of the materials may be made from time to time by a Testing House or analyst appointed by the Engineer/ Bank in order to check the supplier's works tests and analysis. The procedure for the testing and acceptance criteria will be as stated in the respective I.S codes. The contractor shall at his own expenses supply and deliver to a Testing House or Analyst such materials as may be directed by the Engineer. Should the result of any test be unsatisfactory to the Engineer or his Representative, the materials represented will be rejected. The costs of all the tests shall be borne by the contractor.

ANNEXURES TO VARIOUS SECTIONS AND SCHEDULES

Annexure I

PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT/ BID SECURITY

(On Non-Judicial Stamp Paper of appropriate value)

Place: - _____

Date: - _____

Shri
Regional Director
Reserve Bank of India
Estate Department,
Kolkata

Dear Sir,

WHEREAS

The Reserve Bank of India, having its Regional Office at 15, N S Road Kolkata (hereinafter called the 'RBI') has invited tenders for the captioned work (hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents.

It is one of the terms of invitation of tenders that the tenderer shall furnish a Bank Guarantee for a sum of Rs. _ (Rupees __ only) as Earnest Money Deposit (EMD).

M/s. (Name of the Tenderer/Bidder) _____, (hereinafter called as "the Tenderer/ Bidder"), who are our Clients/Constituents intend to submit their tender/ Bid for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of Rs. _____ (Rupees ____ only) in respect of EMD.

NOW THIS GUARANTEE WITNESSETH

1. We ___ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer; we shall on demand by the RBI, pay without demur to the RBI, a sum of ₹_____ (Rupees only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due performance of the obligations of the Tenderer under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of ₹____ (Rupees _____ only).
2. We also agree to undertake to and confirm that the sum not exceeding Rs. _ (Rupees _____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Tenderer.

This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

- a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding ₹ _____ (Rupees _____only).
- b) Our liability under these presents shall not exceed the sum of ₹_____ (Rupees ____only).
- c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.
- d) This guarantee shall remain in force up to _ (four months from the last date of submission of tender) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the _____ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within ___ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours faithfully,

For and on behalf of _____ Bank.

Authorized Official (with seal)

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

PROFORMA OF BANK GUARANTEE for PERFORMANCE (SECURITY DEPOSIT)

(On Non-Judicial Stamp Paper of appropriate value)

Place: _____

Date: _____

Shri.....

Regional Director

Reserve Bank of India

Estate Department,
Kolkata

Dear Sir,

Name of Work: - Renovation (Civil & Interior) of 08 vacant Officers' flats at Dover Lane, RBI, Kolkata (Phase II)

Whereas Reserve Bank of India, having its Regional Office at 15, N S Road, Kolkata, (hereinafter called "the RBI") has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s _____ (Name of the Contractor) (hereinafter called "the said Contractor" which expression shall include its successors and assigns).

AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security deposit for a total amount of ₹ _____ (Rupees _____ only) (Amount in figures and words) for the due fulfilment by the said contractor of the terms and conditions contained in the contract.

We, _____ (Name of the Bank), (hereinafter called "the Bank"), at the request of M/s _____, the contractor, do hereby undertake to pay to the RBI an amount not exceeding ₹ _____ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We __ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of ₹ _____ (Rupees _____ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of ₹ _____ (Rupees only).
2. We also agree to undertake to and confirm that the sum not exceeding ₹ _____ (Rupees only) as aforsaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and

unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.
4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

- a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding ₹ ____ (Rupees _____ only).
- b) Our liability under these presents shall not exceed the sum of ₹ _____ (Rupees _____ only).
- c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.
- d) This guarantee shall remain in force up to __ (30 days beyond the work completion period) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the __ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within __ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

In witness whereof I/We of the Bank have signed and sealed this guarantee on the ----- day of -
----- (Month)being herewith duly authorized.

For and on behalf of _____ (Name of the Bank)

Signature of authorized Bank official

Name:

Designation

Stamp/ Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of:

Witness 1

Witness 2

Signature

Signature

Name

Name

Address

Address

FORMAT OF MEASUREMENT BOOK

M.B No. _____

Page No. _____

Tender Item No./ Tender Page No.	Full Description of item of work	Measurements				Quantity
		No.	L	B	D/H	

Abstract of cost for Running/Final Bill

Running Bill no:

M.B. No. _____

Page No. _____

Serial No.	Tender Item No.	Description	Quantity	Rate ₹	Unit	Amount ₹
1	2	3	4	5	6	7

Performa for Undertaking/Declaration/Certificate by the Bidder regarding country sharing land border with India

(To be submitted by bidders on their letter head duly sealed and signed by the authorized signatory)

To,
Regional Director
Reserve Bank of India, Kolkata

Name of Work: Renovation (Civil & Interior) of 08 vacant Officers' flats at Dover Lane, RBI, Kolkata (Phase II)

I/We..... (Name and address, including Country of location of bidder) have read and understood the contents of the Office Memorandum (OM) F. No. 611812019-PPD dated July 23, 2020 and its subsequent orders / revision issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India regarding the restrictions on procurement from a bidder of a country which shares a land border with India.

2. I / We certify that (Name of the bidder)
 - i. is not from a country sharing land border with India, or
 - ii. is from a country sharing land border with India and has been registered with the Competent Authority, the certificate of which is enclosed, or
 - iii. is from a country sharing land border with India where Government of India has extended lines of credit, or
 - iv. is from a country sharing land border with India where Government of India is engaged in development projects(Strikeout whichever of the above is not applicable)
3. I / We further certify that..... (Name of bidder) fulfils all requirements in this regard and is eligible to be considered under the provision of the above referred Office Memorandum and its subsequent orders / revision. I/We also undertake that even in case of contracts where we are permitted by the Bank/RBI to sub- contract I/we.....(Name of bidder) will not sub-contract any work to a contractor from country(ies) sharing land border with India, unless such contractor fulfils all the requirements contained in the above referred office memorandum/order.
4. I/We know and understand that, if this Undertaking / Declaration / Certificate submitted by us is found to be false, the Bank shall be free to reject / terminate our tender / Work Order and that the Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit and / or debarring us from participating in tenders invited by the Bank in future.

Signature and name of the authorized signatory of the Bidder with Rubber Stamp

Date:

Place:

Performa for Undertaking regarding Declaration by the Bidder for debarment by public institution(s)

(To be submitted by bidders on their letter head duly sealed and signed by the authorized signatory)

To,
Regional Director
Reserve Bank of India
Kolkata

Name of Work: Renovation (Civil & Interior) of 08 vacant Officers' flats at Dover Lane, RBI, Kolkata (Phase II)

1. I/ We..... (Name of the bidder) declares that
 - a) I/we or any of our allied firm* is/ are not debarred / suspended / blacklisted by any public Institution / entity in India or any other country as on..... (Last date of submission of bid).
 - b) I/We or any of our allied firm have not made any transgression in respect of the code of integrity (as mentioned in the tender) with any public institution / entity in India or any other country in last three years as on.....(last date of submission of bid).
 - c) we will inform the Bank in writing, in case, /we or any of our allied firm* is/are debarred / suspended / blacklisted by any public institution / entity in India or any other country on or before award of work for the captioned work.
2. I/ We (Name of the bidder) declare that I/we or our allied firm*..... (Name of the allied firm(s)) is/ are debarred/ suspended / blacklisted by (Name and address of public institution in India or any other country) and the same effective up to (date). A copy of such letter is attached for your information and record.

(seal and signature of the bidder)

Date

Place

(Note: strike out one of the above two declarations which is not applicable)

*Allied firm: A firm would be termed as "allied firm" if the management is common, or substantial or majority shares are owned by the banned/ suspended firm and by virtue of this it has a controlling voice. Further all successor firms will also be considered as allied firms.

Proforma of Bank Guarantee for Performance of the contract in respect of items of work for which the tenderer have quoted low/unworkable rates

Regional Director/ Chief General Manager-in-Charge/ _____ Place
Principal/ General Manager-in-Charge/ _____ Date
Officer-in-Charge
Reserve Bank of India
RBSC/ CAB/ Estate/ Premises Office/ Department/
Cell/ PMC (N/E/W/S Zone)

Dear Sir/Madam,

Name of work:

WHEREAS

The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai (hereinafter called "the Employer") has invited tenders for _____ work - hereinafter referred to as "the work") on the terms and conditions mentioned in the tender documents.

It is one of the precondition of the Employer for awarding the contract that the tenderer shall furnish a performance bank guarantee for sum of Rs. _____/- (Rupees _____ only) (hereinafter referred to as "the caution money") for satisfactory execution of those items of works, for which the tenderer have quoted low/unworkable rates (hereinafter referred to as "the low rates items of work".) M/s _____, (hereinafter called as "the Tenderer"), who are our constituents, have tendered for the said work and for award of the work need to submit Performance Bank Guarantee for low rated items and have requested us to furnish guarantee to the Employer in respect of the said sum of Rs. _____/- (Rupees _____ only).

NOW THIS GUARANTEE WITNESSTH

1. We ___ (name of the Scheduled Bank) do hereby agree with and undertake to the Reserve Bank of India, their successors, Assigns that in the event of the Reserve Bank of India coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer, we shall on demand by the Reserve Bank of India, pay without demur to the Reserve Bank of India, a sum of Rs. _____/- (Rupees _____ only) or any lower amount that may be demanded by the Reserve Bank of India. Our guarantee shall be treated as equivalent to the Caution Money for satisfactory execution of the low rated items of work for the due performance of the obligations of the

Tenderer under the said additional Conditions, provided, that our liability against such sum shall not exceed the sum of Rs. ____/- (Rupees ____ only).

2. We also agree to undertake to and conform that the sum not exceeding Rs. ____/- (Rupees ____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the Reserve Bank of India on receipt of a notice in writing stating the amount is due to them and we shall not ask for any further proof or evidence and the notice from the Reserve Bank of India shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the Reserve Bank of India within a period of one week, from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the Reserve Bank of India under this guarantee shall be independent of the agreement of agreements or other understandings between the Reserve Bank of India and the Tenderer.

4. This guarantee shall not be revoked by us without prior consent in writing of the Reserve Bank of India.

5. We hereby further agree that:

(a) Any forbearance or commission on the part of the Reserve Bank of India in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or grating of any time or showing of any indulgence by the Reserve Bank of India to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. ____/- (Rupees ____ only).

(b) Our liability under these present shall not exceed the sum of Rs. ____/- (Rupees ____ only).

(c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents in tendering for the said work or their obligations thereunder or by dissolution or change in the constitution of our said constituents.

(d) This guarantee shall remain in force up to ____ (date) provided that if so desired by the Reserve Bank of India, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions of our said herein.

(e) Our liability under this presents will terminate unless these presents are renewed as provided hereinabove on the ____ (date) or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the Reserve Bank of India alone is the conclusive proof whichever

date is later. Unless a claim or suit or action is filed against us within six months from that date or any extended period, all the rights of the Reserve Bank of India against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours' faithfully,

For and on behalf of

(Seal of the Scheduled Bank)

Signature of the Authorized Official

(Name, designation, date etc.)

Note - This guarantee will require stamp duty as applicable in the State of _____, where it is executed and shall be signed by the official whose signature and authority shall be

Unpriced schedule of Quantities
Renovation (Civil & Interior) of vacant Officers' flats at Dover Lane, RBI, Kolkata (Phase II)

Item	Description of Item	Quantity	Unit
1 (a)	Dismantling of existing cast in situ mosaic/ceramic/kota flooring /kitchen platform etc and ceramic dado tiling of kitchen, bathroom,toilets etc of the entire flat and removal of the backing mortar/concrete upto the base slab/brick wall in entire area including concealed cables (if any),consealed pipelines etc complete and disposing of all the debris outside the Bank premises including all lead and lift as per Municipal provisions as directed by Bank's engineer in charge. Use of any machine for dismantling is not permissible.	700.00	sqm
1(b)	Dismantling of existing brick wall: Demolishing very carefully the existing brick masonry walls of existing thickness manually/ by mechanical means including stacking of serviceable material and disposal of unserviceable materials outside the Banks premises as per the municipal provisions including all lead and lift etc. all as per direction of Bank's Engineer in charge.Use of any machine for dismantling is not permissible.	65.00	sqm
1.(c)	Dismantling of existing shunken floor of variable thickness upto original floor in toilets including concealed pipes, trap/fittings etc. complete exposing the base slab and side brickwork of wall to take the fresh cement mortar backing plaster, stacking of materials at site having scrap value and disposing of all the debris outside the Bank premises including all lead and lift as per Municipal provisions as directed by Bank's Engineer in charge.Use of any machine for dismantling is not permissible.	36.82	sqm
2(a)	Brickwork Providing and constructing half brick masonry wall in superstructure using locally available 1 st class bricks for partitions in cement mortar 1:4 (1 cement : 4 sand) at all heights of multistoreyed building with H.B wire netting at every third layer, including scaffolding, maintaining proper line, level & plumb, necessary curing, etc all complete as per the directions of the Bank's Engineer in charge.	50	Sqm
(b)	Providing & applying cement plaster 1:4 (1 cement: 4 sand) of thickness 12mm (average) in single layer including raking the joints, removing dust & cleaning the surface including necessary scaffolding, including fixing of chicken mesh (by proper nailing) at least 4" wide on the joints between the junction of old and new walls/RCC surface, curing, etc all complete as per directions of Bank's Engineer.	500	sqm

3(a)	Providing and fixing in position approved heavy quality 100 mm sand cast iron pipes for concealed / exposed work using pipes in required length with specials of ISI :3989 make or any other approved make for soil / waste line with all fittings and specials like bends, junctions with or without door Tee, etc., with cement gasket joints, making connection with CI trap, existing lines, gully traps, manholes, cutting holes in the walls, closing the same with cement concrete and finishing with cement mortar, painting the pipes with black bitumen for concealed piping work and with two coats of first quality synthetic enamel paint of approved make and shade over a coat of metal primer for exposed piping work, providing and fixing heavy quality MS clamps, etc. The rate shall also include for scaffolding, testing, commissioning etc. all complete as directed by engineers. The rate shall include chasing in walls for concealed piping work and refilling the same after laying of pipes with plain cement concrete 1:2:4 etc. complete.	35	RM
3(b)	All are same as above but for 75 mm diameter	50	RM
4(a)	Providing and fixing 25mm nominal dia CPVC pipes having thermal stability for hot and cold water supply, including all CVPC plain & brass threaded fitting, i.e fixing the pipe with clamps at 1.00m spacing. This includes jointing of pipes of fittings with one step CPVC solvent cement and the cost of cutting chases and making good the same including testing of joints complete as per the direction of Bank's Engineer.	18	RM
4 (b)	All are same above but for 20mm nominal dia pipes	220	RM
4©	All are same above but for 15mm nominal dia pipes	10	RM
5(a)	Providing and fixing 40mm dia PVC pipes (HDPE, oriplast or any other approved by bank) sch. 80 quality/UPVC pipes with all necessary fittings like PVC/UPVC tees, elbows, bends, G.I. clamp, hooks etc. including concealing in wall or floor, of required by cutting charges and mending damages.	20	RM
6	Sunken floor		
	Providing and applying polymer based two compound water proofing treatment to the sunken portion of the toilets, baths, kithcen etc. by using products of M/s Pidilite, M/s Fosroc, M/s Sika, M/s MC-Bouchemie or any other approved equivalent in the following steps	250.00	sqm
	(i) Providing and applying 20mm thick water proofing cement plaster 1:4 (1 cement : 4 coarse sand) mixed with water proofing compound as per the manufacturer's specifications to the sunken floor and sides including rounding off junctions / corners with water proofing cement mortar etc. all complete		

	(ii) Providing and applying two compound based polymer water proofing treatment with applicable coats (as per manufacturer's specifications) of water proofing polymer / chemical of M/s Pidilite, M/s Fosroc, M/s Sika, M/s MC-Bouchemie or any other equivalent approved make to the sunken floor, sides, etc.; testing the treated surface by ponding method for 72 hours.		
	(iii) Repeat the treatment till no seepage is observed on the treated surface		
	<p><u>Note :1. The entire sunken portion waterproofing treatment shall be completely leakproof as observed during DLP period . Any seepage observed during DLP shall be liable for redoing the entire waterproofing treatment failing which PBG will be invoked.</u></p> <p>2.Single measurement of the sunken floor and its sides shall only be considered for payment for all sub items of work</p>		
7	Providing and laying brick bat coba to the sunken floors using best quality locally available well burnt sliced bricks in cement mortar 1:4 (1 cement: 4 coarse sand) mixed with water proofing compound of approved make as per manufacturer's specifications, roughening the top layer of cement mortar / top surface of sunk filling with broom to receive the flooring etc. all complete as directed by Bank's engineer. Note: No deduction for squatting / w.c.pan, C.I. pipes etc. will be made for the measurement purpose	12.36	cum
8	Providing and laying plain cement concrete 1:2:4(1 cement : 2 coarse Sand : 4 graded stone aggregate 20mm nominal size)mixing with polymer based waterproofing admixture over the bare RCC slab to fill the depth and to receive the vitrified tile over it all complete including labour ,carriage, curing complete as directed by Bank's Engineer.	25	cum
9	Providing and laying approved quality vitrified tiles of size 600 x 600 mm or any approved size of approved manufacturer and shade on existing floor in required design and pattern over 20 mm thick bed of cement mortar 1:4(1 cement:4 coarse sand)jointing with tile jointing compound of approved manufacturer epoxy grout including filling of joints using pigment to match with the colour of tiles, cleaning, maintaining proper line & level, slope etc. all complete. The rate shall also include additional cost for extra thickness for maintaining proper floor level and the cost of removing of debris and disposing it away from the Bank's Premises, cleaning the site, making good the damages, if any, etc. all complete as per the directions of Bank's Engineer . The rate includes for making inlays, cutouts for electrical junction boxes if any etc complete.		
	(Basic Rate of Vitrified tiles Rs.600/- per sqm excluding GST)	430	sqm

10	<p>Providing and fixing approximately 100mm high skirting with vitrified tiles (100mm size to be cut from 600mm X 600mm size tiles) wherever required in approved shade, design and pattern, laid on 12mm thick average cement mortar 1:4 (1 cement : 4 coarse sand), backing grouting joints with polymer cement grout or epoxy grout mixed with polymer and matching pigment, cleaning, curing, etc. The rates shall include for dismantling carefully the existing marble mosaic skirting , making good the damages in the skirting and adjacent area with cement mortar, cleaning, disposal of debris out of Bank premises etc. complete as directed by Bank's engineer in charge.</p> <p>Basic rate of Vitrified tiles 600mm x 600mm is Rs. 600/- per sqm excluding GST</p>	450	RM
11	<p>Toilet Flooring Supplying and laying approved size ,finish and shade ceramic /vitrified non-skid, non-slip tiles of approved manufacturer in flooring, laid to required level, slope and pattern on 20mm thick cement mortar 1:4 (1 cement: 4 sand) bedding set in cement slurry, jointing neatly with epoxy grout mixed with matching pigment, cleaning, curing etc complete as directed by the Bank's engineer. (Basic cost of tiles: Rs.550/- per sqm excluding GST)</p>	40	sqm
12	<p>Toilet/Kitchen Dado Supplying and fixing approved size ,finish and shade ceramic /vitrified glossy/matt finish tiles of approved manufacturer in Dado laid on average 12mm thick cement mortar (1:3) bedding set in cement slurry including jointing with polymer cement grout of matching shade or mixed with polymer and matching pigment, cleaning, curing, making good the damages, cleaning etc. all complete as directed by Bank's engineer. Use of any machine for dismantling is not permissible. (Basic cost of tiles Rs. 550/- per sqm excluding GST)</p>	230	sqm
13	<p>Supplying & installing approved make & model white colour wallhung European commode with hydraulic seat cover etc such as Jaquar(CNS-WHT-959SPP), Parryware , Hindware or any other approved equivalent complete set including all necessary fittings accesories & hardwares including making leakproof connection with flushing cistern, cutting & chasing brick /RCC members/ walls, floors , removing old P/S traps complete as directed by Bank's engineer. White colour, wall hung commode with seat cover (basic rate is Rs. 5490/- excluding GST)</p>	16	nos

14	Supplying and fixing approved make & model concealed flushing cistern dual type of reputed make Hindware,Jaquar,Parryware or any approved equivalent including all necessary hardware accessories, connectors etc. i.e. syphon,cover plates etc so as to make leakproof connection from the designated water inlet point to EWC outlet for smooth flushing all complete as directed by Bank's Engineer. Basic Rate of the concealed cistern including cover plate Rs.4754/- each set excluding GST	16	nos
15	Providing, fixing and testing approved make & model following C.P. brass bath room plumbing, sanitary fittings & accessories with flange wherever applicable, etc complete all as directed by Bank's engineer		
	15 mm C.P. Brass fittings		
(i)	2 way Bib Cock with nozzle (quarter turn) - Jaquar Fus29041 or approved equivalent Note: Basic rate of Bib cock Rs. 1900/- each excluding GST	16	nos
(ii)	Health faucet with 8mm diameter, 1.20mt long flexible tube & wall hook (jaquar ALD 563) Note: Basic rate of health faucet with 8mm diameter, 1.20mt long flexible tube & wall hook is Rs.800 Each excluding GST	16	nos
(iii)	Angular Stop cock -(Jaquar-FUS29053) Note: Basic rate of Angular Stop cock is Rs. 1125 each excluding GST	40	nos
(iv)	Providing and fixing 25mm dia gate valve of Zoloto or any equivalent approved	16	Nos
(v)	shower tap with mixture and handshower arrangement (Jaquar-FUS 29281) Note: Basic rate of material is Rs. 5100/-each excluding GST	16	Nos
(vi)	Shower head /rose round shape with shower arm casted 190mm long including base plate etc complete. (Jaquar OHS-1709) Basic rate of the material is Rs.2000/- excluding GST.	16	Nos
(vii)	Hand shower with bracket and accessories complete set (Jaquar HSH 1937.SHA549D8,SHA555) Basic cost of the materials:Rs.2000 excluding GST	16	Nos
(viii)	15mm mixer (for hot and cold water) Central hole basin pillar cock (Jaquar FUS29023B) Note: Basic rate of mixer pillar cock is Rs.3400 each excluding GST	8	Nos
	C.P. Brass fittings & accessories		
(xi)	Single towel rail 600mm long (Jaquar ACN1111SM) Note: Basic rate of Single towel rail 600mm long is Rs. 1000 each ex-showroom & excluding GST	16	Nos

(x)	Towel ring square with round flange Jaquar ACN CHR-1121N Note: Basic rate of Towel ring square with round flange is Rs. 970 each excluding GST	16	Nos
(xi)	Soap dish holder JAQUAR CAN-CHR 1131N Note: Basic rate of Soap dish holder is Rs. 550 each excluding GST	16	Nos
(xii)	Glass shelf 600mm. Long JAQUAR CAN-CHR-1171N Note: Basic rate of Glass shelf 600mm. long is Rs. 950/- each excluding GST	16	Nos
(xiii)	Tumbler holder JAQUAR ACN-CHR-1143N Note: Basic rate of Tumbler holder is Rs. 1300/- each ex-showroom & excluding GST	8	Nos
(xiv)	Double Coat hook JAQUAR CAN-CHR-1161N Note: Basic rate of Double Coat hook is Rs. 440 each excluding GST	16	Nos
(xv)	100mm. Anti cockroach Stainless steel floor trap grating of approved make over the trap mouth including fixing it white cement and seal the gap properly .	24	Nos
(xvi)	100 mm CI nahani trap at the floor recessed area and connecting the CI/UPVC consealed waste pipes with the cement mortar joint and perishable item all complete .	24	Nos
16	Counter Sunk wash basin		
a)	Providing and fixing in position machine cut 20mm thick one side polished kadappa slab 850mm x 650mm approximately below the granite counter slab for wash basin with cut out of required size to accommodate oval shaped basin, supported on 20mm dia "A" class GI. pipe bracket (horizontal support), including cost of cutting chases in walls fixing with cement mortar (1:3). The rate should also include cost of supplying and fixing one side polished 25mm thick vertical support of kadappa stone, etc all complete as per the directions of the Bank's Engineer. (Basic Rate of kadappa stone: Rs.430/- per Sqm)	5	sqm
b)	Providing, laying and fixing in position minimum 18 mm thick machine cut mirror polished granite stone counter slab and vertical slab, facia etc on the kadappa stone slab of approved quality, colour and shade, complete including making cut-out of required shape and size for fixing oval shape wash basin, finishing the edges with grinding to Bull nose shape, polishing the cut edges as specified etc, cutting chases in walls & fixing with cement mortar (1:3), etc all complete as per direction of Bank's Engineer. (Basic Rate of Granite slab: Rs.2310/- per Sqm)	15	sqm

c)	Supplying and fixing new wash basin glazed vitreous china oval shaped under counter wash hand basin of Jaquar(CNS-WHT-701)parryware(C0406)/hindware(GARNET/ZEN) or any approved brand approved size 580x440mm approximately including fixing all type of fittings e.g 32mm dia CP waste coupling,Jaquar or equivalent make bottle trap,15mm dia wire netted PVC connector pipe 600mm long etc. all complete as per direction of Bank's Engineer . Basic cost of wash basin Rs.2000/-each excluding GST	8	Nos
17	Removing / Scraping / Cleaning the existing wall / surface, providing and applying white cement based putty of average thickness 1mm of approved brand and manufacturer over the ceiling / wall surfaces etc. to prepare the surface even and smooth complete to receive the primer and paint etc. Rates shall include for scaffolding wherever required	600	sqm
18	Providing and applying two or more coats of Acrylic emulsion paint of approved make and shade to walls, ceilings and other surfaces to give an even shade over a coat of internal primer as per manufactures specifications , including necessary scaffolding, preparation of surface etc., complete including all leads and lifts as per the directions of the Bank's Engineer.	1800	sqm
19	Providing and fixing 6 mm thick mirror of requisite size as per the site of Modi, Saint Gobain, Atul or any other approved make complete with 6mm thick water proof masonite/cement particle board all around with polishing etc. complete as per the directions of the Bank's Engineer.	5	sqm
20	Providing and applying two or more coats of 1st quality synthetic enamel paint of approved make and shade to wooden windows and steel frames,grills etc over surfaces to give an even shade over a coat of wooden/metal primer as per manufactures specifications , including necessary scaffolding, preparation of surface etc., complete including all leads and lifts as per the directions of the Bank's Engineer. Approximate total area 345 sqm	8	Jobs

21(a)	<p>Providing and fixing factory made single extruded WPC (Wood Polymer Composite) solid door/window/Ceostory windows & other Frames/Chowkhat comprising of virgin PVC polymer , calcium carbonate and natural fibers (wood powder/ rice husk/wheat husk) and non toxic additives fabricated with miter joints after applying PVC solvent cement and screwed with full body threaded star headed SS screws having minimum frame density of 750 kg/cum, adequate screw withdrawal strength , and resistance to spread of flame of Class A category with property of being termite/borer proof, water/moisture proof and fire retardant and fixed in position with M.S hold fast/lugs/SS dash fasteners of required dia and length complete as per direction of Engineer-In-Charge.</p> <p style="text-align: right;">Frame size 50x125mm</p>	80	RM
21(b)	<p>Providing and fixing factory made single extruded WPC (Wood Polymer Composite) solid plain flush door shutter of required size comprising of virgin polymer, calcium carbonate and natural fibers (wood powder/ rice husk/wheat husk) and non toxic additives having minimum density of 650 kg/cum and adequate screw withdrawal strength and resistance to spread of flame of Class A category with property of being termite/borer proof, water/moisture proof and fire retardant and fixing with stainless steel butt hinges of required size with necessary full body threaded star headed counter sunk S.S screws, all as per direction of Engineer-InCharge.</p> <p style="text-align: right;">30mmthick</p>	30	sqm
22	<p style="text-align: center;">Door and window sill</p> <p>Providing, laying and fixing in position minimum 18 mm thick machine cut mirror polished granite stone slabat window and door sill, facia etc of approved quality, colour and shade, complete including making required shape and size for fixing , finishing the edges with grinding to Bull nose shape, polishing the cut edges as specified etc, cutting chases in walls & fixing with cement mortar (1:3), etc all complete as per direction of Bank's Engineer.</p> <p>(Basic Rate of Granite slab: Rs.2310/- per Sqm)</p>	20	sqm
23	<p>Alteration of door shutters & frames after removing the doors while flooring work to be done and refixing it after flooring ,cleaning of floor ,dado, windows and doors with detegent or approved cleaning agents and removing stains,patches etc and dust,dirt everything to give a clean look inside the flat after execution of the whole works as directed by Bank's Engineer in charge.</p>	8	Jobs

24	<p>Providing and fixing anodized aluminium louvered windows/ ventilators system having provision opening arrangement for exhaust fan with extruded built up standard tubular sections/ appropriate Z sections and other sections of approved make conforming to IS: 733 and IS: 1285, fixing with dash fasteners of required dia and size, including necessary filling up the gaps at junctions, i.e. at top, bottom and sides with required EPDM rubber/ neoprene gasket silicone sealant etc. Aluminium sections shall be smooth, rust free, straight, mitred and jointed mechanically wherever required including cleat angle, Aluminium snap beading for glazing / paneling, etc complete with aluminium sections. Glazing of louvers with 4mm thick frosted glass which is inclusive in item . Also the existing window shall need to be removed in the scope of item . Note : Aluminum window excluding glass shall only be measured and paid for. Considering the weight of Aluminum work 07kg per sqm approximately</p>	60	kg
25	<p>Inbuilt - Wooden Cupboard replacement –Dismantling of existing inbuilt cupboard and refixing it as per the existing approved design with replacement of wooden shutter and inside shelves with 19mm thick marine plywood conforming to IS:710 approved make ,BWP block board of IS: 1659 borer and termite proof, pasted with inner laminates of 0.8mm thick both side having edge lipping of polished teak wood and providing of drawers and face shutter with the 12mm thickmarine grade conforming to IS:710 pasted with 0.8 mm thick laminates inside and outside of drawer finished with polished teak wood lipping etc complete fixed with the telescopic soft closing channels at both side of the wall. The shutter shall be hanged with auto hinges at the both side of decorative wooden frame made out of marine plywood.The surrounding facia and edges of the cupboard shutter shall be made of 19 mm plywood of marine grade pasted with 1mm decorative laminate and polished teak wood beading. The rear side wall faces and the sides of the built in cupboard shall be fixed with 8 mm thk. cementitious laminated white particle board including labour charges, fixing & drilling fasteners in walls RCC,screws,necessary fittings,drawer handles,cupboard door handles,adhesive of marine grade etc. suitably all complete as per direction of Bank's Engineer. (Note :Exposed elevation area shall be measured for payment)</p>	32	sqm
26	<p>Rebate for taking away the scrap and salvagable items generated from dismantling including existing old sanitary/plumbing fittings and fixtures, wooden shutters,pipelines etc complete ass directed by Bank's Engineer.</p>	1	job

Note: The Rates shall be quoted by the contractor is inclusive of GST.

Name and address of the Contractor:

Phone No.

Signature of the contractor :

Date :